

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 69 of 2022

IN THE MATTER OF:

Parul Bawa

...Applicant

Versus

State of Haryana

...Respondent

**REPLY ON BEHALF OF M/S SVC & LAHRI PURSUANT TO
THE ORDER DATED 08.08.2022 PASSED BY THIS
HON'BLE TRIBUNAL.**

FOR INDEX

[KINDLY SEE INSIDE]

ADVOCATE FOR THE RESPONDENT - M/S SVC & LAHRI

SAURABH RAJPAL

Filed on:- 09.09.2022

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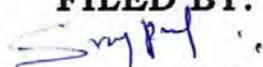
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MOST RESPECTFULLY SHOWETH:

1. That the captioned Original Application is a Letter Petition filed by one Advocate namely Ms. Parul Bawa alleging that the trees are being cut down illegally in the Khasra No. 70, Village Sarai Khawaja, Near Greenfield Colony and further alleging that the said land is a "*deemed forest land*".
2. That the captioned matter was listed for hearing on 02.02.2022 wherein, this Hon'ble Tribunal directed the Joint Committee of PCCF, State of Haryana and District Magistrate of Faridabad to visit the site of the

Answering Respondent herein and look into the grievance of the aforesaid Original Applicant.

3. That thereafter, pursuant to above order, Action Taken Report dated 28.04.2022 and 05.08.2022 was filed by the State before this Hon'ble Tribunal and the matter was taken up for hearing on 08.08.2022 whereby, this Hon'ble Tribunal *inter-alia* was pleased to issue Notice to the Answering Respondent.
4. That the present Reply is being filed by *M/s SVC & Lahari*. The answering Respondent has carefully gone through the contents of the Petition/Application and the documents produced along with after having read and understood the contents thereof. As the present petition is founded upon false facts, misrepresentation and concealments of material facts, the answering Respondent is filing the present Reply to bring out the true facts and circumstances on record.
5. The answering Respondent denies each and every averment, allegation, contention and submission made by the Original Applicant in the captioned Original

Application, unless the same are specifically admitted herein below.

6. That the answering Respondent herein is a partnership Firm and is involved in the business of Development and working in the name and style of *M/s SVC & Lahari* having its registered office at plot No. 509-F, - III, Road No. 86, Jubille Hills, Hyderabad-500033.

PRELIMINARY SUBMISSIONS

7. At the outset, it is submitted that the Original Applicant herein is a resident of Greenfield society and the land in question is surrounded by the said Greenfield Society which itself goes on to show that the said land/land in question is a Residential area. The land in question belongs to the answering Respondent for which the bald and baseless allegation has been made by the Original Applicant in the captioned Application without any concrete proof of the same.
8. It is humbly submitted that that the land in question was being used for the business purpose and a factory

was running since early 60's with all requisite permissions and suddenly present complainant has been made before this Hon'ble tribunal on baseless allegations regarding the cutting down of trees in the forest area. However, the said land was never the part of forest and Answering Respondent in order to seek favourable orders from this Hon'ble Tribunal has filed a complaint by way of captioned Application portraying the land in question as "*deemed forest*".

9. It most humbly submitted that prior to the purchase of the said land, the answering Respondent has sought the certificate from the Municipal Corporation wherein, it was clearly mentioned that the land in question is within the limits of the Municipal Corporation. Moreover, the *Jamabandi* of the said land itself goes on to show that the land in question is marked as "*Gair Mumkin Pahar*". Hence by no means, it can be said that the land in question was declared as "*deemed forest area*".

10. It is submitted that in the present case, the allegation qua the felling of trees in the land in question has been made and further there is an averment that the land in question is a “*deemed forest area*” in view of the order dated 05.03.2019 passed in O.A. No. 407/2013 in the matter of *M/s Monika Industries Vs. State of Rajasthan*. However, the said allegations are completely bald and baseless as there is no such order in the said matter. In fact, the issue was dealt in the matter O.A. No. 407/2017 in the matter of *Lt Col.(Retd.) Sarvadaman Singh Oberoi Vs. State of Haryana & Ors.* and the same has also not attained the finality till date. Moreover, the following submissions are necessary for assisting the Hon’ble tribunal with regard to issue involved:
- i. The complaint qua the tree felling was for the year of 2020 against the erstwhile owners for which the Competent Authority (Forest Department) registered the case vide Forest offence Report No. 100/0452 dated 13.01.2020 and FIR was also lodged for illegal cutting of trees in the police station Surajkund (FIR No. 24/2020) and the same is pending before the Environment Court which is listed on 03.10.2022.
 - ii. That further vide order dated 05.03.2019 passed by this Hon’ble Tribunal in O.A. No. 407/ 2017, the

land in question in the said Original Application has been declared as the “*deemed forest*”. However, the said issue has not attained finality as the said order has been challenged by the State Government and the Project Proponent by way of Civil Appeal No.4977 of 2019 titled as *M/s Ajay Enterprises Private Limited vs Lt. Col (Retd.) Sarvadaman Singh Oberoi & Ors.* and Civil Appeal No.17135 of 2019 titled as *State of Haryana vs Lt. Col. (Retd.) Sarvadaman Singh Oberoi* which is still pending before the Hon’ble Supreme Court of India. In fact, vide order dated 12.07.2019, the Hon’ble Supreme Court has also granted Interim protection by observing that there shall not be cancellation of any permission granted in the meanwhile.

At this juncture, it is worthwhile to mention that vide order dated 08.04.2022, the Hon’ble Supreme Court has directed to list the matter after the pronouncement of judgment in SLP(C) No. 10924

of 2013 and other connected cases as the similar issue was already pending.

A copy of the order dated 12.07.2019 passed by the Hon'ble Supreme Court in Civil Appeal No.4977 of 2019 titled as *M/s Ajay Enterprises Private Limited vs Lt. Col (Retd.) Sarvadaman Singh Oberoi & Ors.* and Civil Appeal No.17135 of 2019 titled as *State of Haryana vs Lt. Col. (Retd.) Sarvadaman Singh Oberoi* is annexed herewith and marked as **ANNEXURE A/1**

- iii. At this juncture, it is pertinent to mention that the Civil Appeal No. 10294/2013 titled as "*Narendra Singh & Ors. Versus Divesh Bhutani & Ors.*" along with other connected writ petitions and civil appeals were pending before the Hon'ble Supreme Court wherein, *inter-alia*, the broad issue involved in the said appeals and writ petitions was "*whether a land covered under a Special order issued by the Government of Haryana under Section 4 of the*

Punjab Land Preservation Act, 1900 is a "Forest land" within the meaning of the Forest Conservation Act, 1980". The said matter got disposed of vide judgment and order dated 21.07.2022.

- iv. It is submitted that there was another batch of petitions where similar issue regarding the "forest and non-forest land and also regarding the land which forms part of the development plan under the Faridabad Complex Act, 1971" is also pending before the Hon'ble Supreme Court. The pendency of issued was observed by the Hon'ble Supreme Court vide its order dated 20.09.2021 passed in Special Leave to Appeal No. 7220-7221/2017 titled as *Municipal Corporation Faridabad vs Khori Gaon Residents Welfare Associations*.

A copy of the order dated 20.09.2021 passed in Special Leave to Appeal No. 7220-7221/2017 titled as *Municipal Corporation Faridabad vs Khori Gaon Residents Welfare Associations* is annexed herewith and marked as **ANNEXURE A/2**

v. It is submitted that the issue arising out of the O.A.No. 407 of 2017 could not be finalized as the judgment in the similar matter involving the similar issue (i.e. Civil Appeal no. 10294/2013 titled as “Narendra Singh & Ors. Versus Divesh Bhutani & Ors.”) was pending and the same has been decided finally vide judgment and order dated 21.07.2022 wherein, *inter alia* it was observed as under:

“40. Hence, the question is what is the dictionary meaning of the word ‘forest’. Most of the well-known dictionaries are more or less consistent when it comes to the meaning of the word ‘forest’. The erstwhile Nagpur High Court in the case of Laxman Ichharam v. The Divisional Forest Officer, Raigarh¹⁰ made an attempt to define ‘forests’ by referring to dictionary meaning of the word ‘forest’ in the Oxford English dictionary. Paragraph 13 of the said decision reads thus:

“13. The term ‘forest’ has not been defined anywhere in the Forest Act. In the absence of such a definition the word ‘forest’ must be taken in its ordinary dictionary sense. The Shorter Oxford English Dictionary, Vol.I, gives the following meaning to it:

‘1. An extensive tract of land covered with trees and undergrowth, sometimes intermingled with pasture.....

2. Law. A woodland district, usually belonging to the king, set apart for hunting wild beasts and game etc.,.....

3. A wild uncultivated waste.”

The Cambridge dictionary defines a forest as under:

“a large area of land covered with trees and plants usually larger than a wood, or the trees and plants themselves.

” Merriam-Webster dictionary defines a forest as under:-

“1: a dense growth of trees and underbrush covering large tract

2: a tract of wooded land in England formerly owned by the sovereign and used for game

3: something resembling a forest especially in profusion or lushness.”

Therefore, when we consider the meaning of a forest or forest land within the meaning of Clauses (ii) to (iv) of Section 2, it has to be a large or extensive tract of land having a dense growth of trees; thickets, mangroves etc. **A small isolated plot of land will not come within the ambit of Clauses (ii) to (iv) of Section 2 merely because there are some trees or thickets thereon, as opposed to extensive tract of land covered with dense growth of trees and underbrush or plants resembling a forest in profusion or lushness.**

41. If a land is shown as a forest in Government records, it will be governed by Section 2. A Government record is a record maintained by its various departments. A Government record is always made after following a certain process. Only the entries made after following due process can be a part of any Government record. Government records will include land or revenue records, being statutory documents. For the same reason, it will also include the record of the forest department. After all, the forest department is the custodian of forests. It is this department of the State which is under an obligation to protect the forests for upholding the constitutional mandate. Further, it is this department which identifies the forest lands and maintains a record. Therefore, the record maintained by the Forest Department of forest lands after duly identifying the forest lands will necessarily be a Government record.

42. Whether a particular land is a ‘forest land’ within the meaning of Clauses (ii) to (iv) of Section 2 of the 1980 Forest Act, is a question which is required to be decided in the facts of each case in the light of the aforesaid parameters.”

- vi. It is further submitted that the land in question of the Answering Respondent is bounded by the *Green Field Residential Colony* from all four sides where Original Applicant resides and near the said land there is Multi-level Residential Housing Society in the name of "*Omaxe Forest Spa*". Moreover, close to the said land there is "*Kalka Public School*" and in the near vicinity, there is "*Manav Rachna Institute*" and "*MVN School*". Thus, the land in question is in between/adjacent to the aforesaid buildings and looking to the location of the said land, Government Records and recent judgment of the Hon'ble Supreme Court vide judgment dated 21.07.2022, it is amply clear that the small isolated plot of the land will not come under the definition of forest or deemed forest.
- vii. It is submitted that the District Level Sub-Committee Ground Truthing Report itself states that the entire land in question admeasuring 8.41 acres does not fall under any of the categories

prescribed as NCZ in the RP-2021 hence, the DLSC has not included the area under reference in NCZ in District Faridabad. The above report has been forwarded on 10-11-2021 to the government for consideration by State Level Sub Committee.

- viii. It is submitted that even the Report dated 28.04.2022 filed by the Ld. District Magistrate, Faridabad it is clear that the land in question was earlier used by the Ayurvedic Factory, and Section 4 and 5 of PLP Act is not applicable to the said land.
11. It is submitted that the industrial unit was existing on the land in question even prior to declaration of controlled area on 17-01-1964. Moreover, the said land is surrounded by already developed licensed Green Field Colony in Sector 43, Faridabad wherein, on majority of plots houses stands constructed and more than 10,000 families are residing in this colony since more than 40 years.
12. It is humbly submitted that there are many cases where the Department has given conditional approval of building plan on individual plots which were kept

under the category i.e., "*status to be decided of NCZ*" which includes the Plots of Applicant Colony as well wherein, the construction is under process. However, the Original Applicant has only targeted the answering Respondent which clearly shows its malafide intentions towards the answering Respondent. Thus, it shows that the Answering Respondent is not concerned about the Environment at large but has initiated the present litigation out of motive to harass the answering Respondent who has not raised any structure due to pendency of the approvals.

13. It is submitted that the captioned Original Application is a projected application and has been filed in the form of letter petition through the present complainant in order to harass the Answering Respondent herein thereby concocting a story of Environmental degradation without verifying the facts of the present case. Thus, from the above narrated facts, it is very well clear that the grievance of the complainant is false

and the Applicant has approached this Hon'ble Tribunal with *malafide* intentions.

BRIEF BACKGROUND

14. That the land in question is situated within the revenue records/ estate of Village Sarai Khawaja, Sector-43, Tehsil Badkal, Distt Faridabad, Haryana (hereinafter to be referred as "**Said Land "Land in Question"**").
15. That said land was being used since early 60's by one M/s Maharishi Ayurveda Product Private Limited for the manufacture of Ayurvedic/UNANI/Siddha Drugs.
16. The land in question along with the other surrounding areas was declared as "Controlled Area" vide Punjab Government Gazette Notification No.3826-2TCP-63/35804 dated 19.12.1963 which was published on 17.01.1964. At this juncture, it pertinent to mention that at the time of start of the said unit, it was not a part of any controlled area therefore there was no necessity for approval of building plan.
17. Thereafter, above said unit which was operating in the land in question started taking all the necessary

approval time to time. Further for the purpose of raw material required for the manufacturing of the medicines and subsequently for the export of finished goods the permission was taken by the Govt. of India, through Ministry of Commerce certificate of Importer-Exporter Code (IEC NO. 0588086410) DATED 23.06.1988.

A copy of the Importer/ Exporter License issued by the Ministry of Commerce vide dated 23.06.1988 is annexed herewith and marked as **ANNEXURE: A/3**

18. That thereafter in the year 1995, one factory in the name of *M/s Age of Enlightenment Publications* was registered in the land in question. The Govt. of India, through Ministry of Commerce also issued certificate of Importer-Exporter Code (IEC NO. 0594074461) dated 13.03.1995.

A copy of the Importer/ Exporter License issued by the Ministry of Commerce vide dated 13.03.1995 is annexed herewith and marked as **ANNEXURE: A/4**

19. That for the construction of the additional required buildings for the expansion of industrial activity, the above said unit sought for the approval of building plan which was approved on 09.04.1997 for the premises in question.

20. That on 21.12.2006, the factory license was renewed by the Chief Inspector of Factories, Haryana in the name of firm M/s Maharishi Ayurveda Pvt. Ltd.
21. That further License to operate work in factory was granted to M/s Maharishi Ayurveda Corp. Ltd. Vide registration no. FBD/M-238/13140 DATED 31.12.2001. It pertinent to mention that the same was duly renewed time to time till 31.12.2016.
- A copy of the License to operate as a factory issued by the Labour Department Haryana & Chandigarh vide dated 31.12.2001 along with its renewal till 31.12.2016 and certificate dated 14.03.2012 is annexed herewith and marked as **ANNEXURE: A/5 (Colly)** .
22. That on 24.02.2011, the *Directorate of Ayush, Haryana* further granted permission to M/s Maharishi Ayurveda Products Pvt. Ltd. to manufacture under the License No. 04-ISM-(HR) 07 Animal Patent/Prop. for Ayurvedic Formulation products. The said permission was renewed time to time till 31.12.2016.

A copy of the Animal Patent/Prop. for Ayurvedic Formulation products issued by the Ministry of Ayush through Directorate of AYUSH vide dated 24.02.2011 is annexed herewith and marked as **ANNEXURE: A/6**

23. That the *M/s Maharishi Ayurveda Corp. Ltd.* had all the past electricity, telephone bills to imply that the land in question was being used for the commercial purpose.

A sample copy of the Electricity Bill and Telephone Bills for the year 2009-2011 are annexed herewith and marked as **ANNEXURE A/7 (Colly)**.

24. At this juncture, it is pertinent to mention here that the aforesaid industrial unit was existing on the above land even prior to declaration of controlled area on 17-01-1964 as narrated in the preceding paragraphs. The land in question is situated surrounded by already developed licensed Green Field Colony in Sector 43, Faridabad wherein, on majority of plots houses stands constructed and more than 10,000 families are residing in this colony since more than 40 years.

25. Thereafter, the answering Respondent entered into a collaboration agreement with M/s Age of Enlightenment

Trust (Owner of Land) in the year 2010. Since, the existing industrial activity at site was non-conforming being located in residential Sector 43, Faridabad as per proposal of final development plan notified by the Government. Therefore, the answering Respondent planned to convert the land use from the existing non-conforming to conforming land use as per the proposal of development plan.

26. That before applying for the license, the answering Respondent dismantled existing industrial shed and other structures except security office, watch and ward structure, tube well room and other essentially required small structures.
27. Pursuant to the above, answering Respondent applied for grant of license on the above total land measuring 8.41 acres for development of a Group Housing Colony. This proposal for conversion of land from existing industrial unit (non-conforming land use) to conforming residential use as per proposals of Development Plan was submitted by answering Respondent with a view to discontinue the non-conforming land use in the overall interest of the

surrounding area as well as the residents of Green Field Colony. But unfortunately, the department (i.e., Town and Country Planning Department, Haryana) rejected our request vide memo dated 29.11.2013 on the ground that in sector 43, Faridabad permissible 20% area for Group Housing stands already exhausted.

A copy of the rejection letter dated 29.11.2013 issued by the Town and Country Planning Department, Haryana is annexed herewith and marked as **ANNEXURE A/8**

28. Pursuant to the above rejection, answering Respondent re-applied on 29.04.2015 for grant of license for residential plotted colony on the land in question in accordance with the provisions under comprehensive policy dated 14-06-2012 notified by the department (Town and Country Planning Department) for planned development of left-over land pockets viz., un-licensed / un-acquired / released areas located in the developed sectors through either grant of license under Act no. 8 of 1975 or approval of Town Planning (TP) Scheme under Municipal Acts. However again, the request for grant of license was rejected on 02.06.2016 by the Town and Country Planning Dept,

Haryana on the ground that site in question does not fulfill the requirements of policy dated 14-06-2012 about required 75% criteria regarding development and possession handed over in sector 43, Faridabad.

A copy of the rejection letter dated 02.06.2016 issued by the Director of Town and Country Planning Dept, Haryana is annexed herewith and marked as **ANNEXURE -A/9**

29. That further in pursuance of the above rejection order, the answering Respondent again applied on 22.03.2018 for grant of license but this time for an area admeasuring 5.01 acres (out of above total land measuring 8.41 acres) for the development of an Affordable Group Housing Colony. The said application was kept pending by the Department of Town and Country Planning for want of decision regarding NCZ (i.e., yet to be decided) as per the proposals of Final Development Plan 2031 A.D. Thereafter, the answering Respondent for grant of license for setting up of an Affordable Residential Plotted Colony under Deen Dayal Jan Aawas Yojna Scheme-2016 (hereinafter to be referred as "**DDJY**") over an area measuring 5.00625 acres in sector 43, Faridabad, applied for change of their earlier application from Affordable Group Housing Colony to

Affordable Residential Plotted Colony under DDJY Scheme through its letter dated 07.09.2021.

30. Thereafter, in the meantime, on 14.10.2021, the answering Respondent purchased the entire land in question admeasuring 8.41 Acres and executed the sale deed from the erstwhile owners of the factory.

A copy of the Sale Deed dated 14.10.2021 executed between the Answering Respondent and Erstwhile Owner is annexed herewith and marked as

ANNEXURE A/10

31. That thereafter, the intimation qua the above Sale Deed was sent to the Department of Town and Country Planning, Haryana and along with said intimation, the answering Respondent submitted the modified LC-1 Application.

A copy of form LC-1 Form dated 22.10.2021 sent to the Department of Town and Country Planning, Haryana is annexed herewith and marked as **ANNEXURE A/11**

32. Thereafter the above application, was considered by the Department of Town and Country Planning, Haryana whereby, license no. 50 of 2022 was issued with some conditions including condition mentioned herein under:

“That the final decision of state level committee on the recommendation of District Level Sub Committee regarding inclusion/exclusion of applied and from NCZ category shall be binding upon you & you shall abide by the same. In case of any decision of state level committee contrary to recommendation of District Level Committee, the license shall be withdrawn and no claim, what so ever, shall be entertained”

33. That since, the HARERA Panchkula, did not register our project due to aforesaid condition of license mentioned above, the answering Respondent, requested the Department of Town and Country Planning, Haryana for modification of the above condition from the license which was considered by the Department and the condition was partially modified as under:-

“That you shall abide by the final outcome of the decision taken on the issue of NCZ as per the recommendation of State Level Committee regarding the exclusion site from NCZ pocket.

A copy of the LoI dated 03.11.2021 issued by the Directorate of Town & Country Planning, Haryana to the answering Respondent is annexed herewith and marked as **ANNEXURE A/12**

34. That the above modified condition was also not considered by HARERA, Panchkula and the project of answering

Respondent could not be registered and it was directed to get the above condition no. 11 omitted from license no. 50 of 2022. However, the said application for registration of project is still pending with HRERA Panchkula.

35. At this juncture, it is worthwhile to mention that the District Level Sub-Committee (DLSC) Ground Truthing Report itself states that the entire land in question measuring 8.41 acres does not fall under any of the categories prescribed as NCZ in the RP-2021. Hence DLSC has not included the area under reference in NCZ in District Faridabad. The above report has been forwarded on 10-11-2021 to the state government for consideration by State Level Sub Committee.
36. That the Answering Respondent herein also verified the land in question by seeking the duplicate copy of the *Jamabandi* from the Municipal authorities wherein, the said land is marked as "*Gair Mumkin Pahar*". A copy of the *Jamabandi* for the year 2015-2016 and duplicate copy of the same was issued on 11.11.2021 is annexed herewith and marked as **ANNEXURE A/13**

37. That the Answering Respondent herein also sought No Dues Certificate from the Municipal Corporation Faridabad as the land in question falls under the Municipal limits of the Corporation. Pursuant to the same, the Municipal Corporation, Faridabad issued No Dues Certificate on 02.12.2021 to the Answering Respondent herein wherein, it was clearly mentioned that the land in question falls under the municipal limits and within the Greenfield colony. A copy of the No Dues Certificate issued by the Municipal Corporation Faridabad is annexed herewith and marked as **ANNEXURE A/14**.
38. That the Divisional Forest Officer, Faridabad has also issued clarification vide his office memo dated 15.12.2021 wherein, it has been clearly mentioned that the land in question is not a part of notified reserved forest, protected forest, under Indian Forest Act 1927. Further, it has been clarified that as per the records available with the Forest Department, Faridabad, the said land in question does not fall in

areas where plantations have been done by the forest department under Aravalli Project.

A copy of the clarificatory letter dated 15.12.2021 issued by the Forest Department is annexed herewith and marked as **ANNEXURE A/15**

39. Thereafter, an Order was circulated by the Department of Town and Country Planning, Haryana vide office Endst. No. LC-3750-JE(SK)-2022/19021-35 dated 06.07.2022 suspending the license no. 50 of 2022 till the finalization of the issue of NCZ in District Faridabad.

At this juncture, it is most humbly submitted that the answering Respondent being all this while was applying before various Authorities/Departments for requisites approvals/ permission and till date has not created any third-party rights in absence of the requisite permissions.

40. That, in view of the above facts and circumstances of the case, the captioned original Application may be dismissed.

41. That the affidavit in support of this Reply is being filed along with this Reply.

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Dated: - 09.09.2022

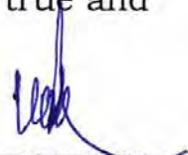
**BEFORE THE NATIONAL GREEN TRIBUNAL,
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IN THE MATTER OF:**

Parul Bawa ...Applicant
Versus
State of Haryana ...Respondent

AFFIDAVIT

I, Ch. Srinivasa Rao, S/o Sh. Ch. Venkateshwer Rao, aged about 49 years, having its office at Plot No. 509-F,-III, Road No. 86, JUBILLE HILLS, Hyderabad-500033 presently at New Delhi, do hereby solemnly state on oath as under:-

1. That I am the Managing Partner of the Company/Partnership Firm namely M/s SVC and Lahari in the instant Original Application, and I am well conversant with the facts and circumstances of the case and thus competent to swear this Affidavit.
2. That I have read the accompanying Reply has been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge.
3. That the annexures filed along with the Reply are true and correct copies of their originals.


DEPONENT

VERIFICATION:

Verified at New Delhi on this the 09th day of Sept, 2022, I the abovenamed deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

For SVC & LAHARI


Partner
DEPONENT

ATTESTED


A.N. Singh, Adv.
Notary Public
Govt. of India, Delhi
Mob.: 9718139591, 7982639116

09 SEP 2022



ITEM NO.9

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4977/2019

M/S AJAY ENTERPRISES PRIVATE LIMITED

Appellant(s)

VERSUS

LT. COL. (RETD.) SARVADAMAN SINGH OBEROI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81476/2019-STAY APPLICATION and IA No.81477/2019-EXEMPTION FROM FILING O.T. and IA No.81479/2019-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.81473/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 5067/2019 (XVII)

(IA No.86003/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86001/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-07-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s)

Mr. Tushar Mehta, SG
Mr. Anil Grover, AAG
Ms. Noopur Singhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Sanjay Kumar Visen, AORDr. A.M. Singhvi, Sr. Adv.
Mr. Shyam Diwan, Sr. Adv.
Mr. Avishkar Singhvi, Adv.
Ms. Malini Sud, Adv.
Mr. Shashwat Tripathy, Adv.
Mr. Vinayak Bhandari, Adv.
Nipun Katyayal, Adv.
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. P.S. Patwalia, Sr. Adv.
Ms. Anita Shenoy, Sr. Adv.
Mr. Ritwik Dutta, Adv.
Ms. Meera Gopal, Adv.
Ms. Srishti Agnihotri, Adv.
Ms. Natasha Dalmia, Adv.
Ms. K. V. Bharathi Upadhyaya, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned order are allowed.

Issue notice.

Learned counsel is permitted to file counter affidavit within a period of four weeks from today. Rejoinder affidavit within two weeks thereafter.

List after six weeks.

There shall be no cancellation of any permissions granted, in the meanwhile.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR



.ID.

SUPREME COURT OF INDIA (/)

॥ यतो धर्मस्ततो जयः ॥

<https://play.google.com/store/apps/details?id=com.nic.sciapp>
<https://apps.apple.com/in/app/supreme-court-of-india/id1523266644>

Get Your App

Case Information (click here)

Diary Number	Case Number	Party Name	AOR	Court / Tribunal	Free Text
	5801				captcha*
Case Type CIVIL APPEAL ▾		Number 4977		Year 2019 ▾	
Submit					
Diary No.- 16624 - 2019					
M/S AJAY ENTERPRISES PRIVATE LIMITED vs. LT. COL. (RETD.) SARVADAMAN SINGH OBEROI					
Case Details					
Indexing					
Earlier Court Details					
Tagged Matters					
Case No.	Petitioner vs. Respondant	List	Status	Stat. Info.	IA
M 16624/2019 (14-05-2019 03:11 PM) C.A. No. 004977 - / 2019 Registered on 14-05-2019	M/S AJAY ENTERPRISES PRIVATE LIMITED vs. LT. COL. (RETD.) SARVADAMAN SINGH OBEROI	-	P		81473/2019 (P) PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES 81476/2019 (P) STAY APPLICATION 81477/2019 (P) EXEMPTION FROM FILING O.T. 81479/2019 (P) PERMISSION TO FILE LENGTHY LIST OF DATES 167161/2019 (P) PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES 102821/2020 (D) EARLY HEARING APPLICATION
L 17135/2019 (31-05-2019 01:10 PM) C.A. No. 005067 - / 2019 Registered on 31-05-2019	STATE OF HARYANA vs. LT. COL. (RETD.) SARVADAMAN SINGH OBEROI	Y	P	IA FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 86001/2019 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 141370/2019	86001/2019 (P) PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES 86003/2019 (D) EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT 141370/2019 (P) PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
Listing Dates					
Interlocutory Application / Documents					
Court Fees					
Notices					
Defects					
Judgement/Orders					
Mention Memo					
Restoration Details					
DropNote					

ITEM NO.302+301+303+304 Court 3 (Video Conferencing) SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7220-7221/2017

(Arising out of impugned final judgment and order dated 29-04-2016 in CWP No. 19148/2010 29-04-2016 in COCP No. 1135/2012 passed by the High Court Of Punjab & Haryana At Chandigarh)

MUNICIPAL CORPORATION FARIDABAD

Petitioner(s)

VERSUS

KHORI GAON RESIDENTS WELFARE
ASSOCIATION (REGD.) & ORS.

Respondent(s)

IA No. 94719/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 57354/2017 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 91157/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 110223/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 109330/2021 - CLARIFICATION/DIRECTION
IA No. 89574/2020 - CLARIFICATION/DIRECTION
IA No. 112023/2021 - CLARIFICATION/DIRECTION
IA No. 101169/2021 - CLARIFICATION/DIRECTION
IA No. 94720/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 103155/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 48851/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 48850/2021 - EXEMPTION FROM FILING O.T.
IA No. 109331/2021 - EXEMPTION FROM FILING O.T.
IA No. 94717/2021 - INTERVENTION APPLICATION
IA No. 112022/2021 - INTERVENTION APPLICATION
IA No. 90923/2021 - INTERVENTION APPLICATION
IA No. 101159/2021 - INTERVENTION APPLICATION
IA No. 110209/2021 - INTERVENTION APPLICATION
IA No. 91893/2020 - INTERVENTION/IMPLEADMENT
IA No. 109328/2021 - INTERVENTION/IMPLEADMENT
IA No. 89573/2020 - INTERVENTION/IMPLEADMENT
IA No. 103153/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 110714/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 101155/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 48843/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 94724/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Signature Not Verified
Digital Signature
NEET
Date: 2024-09-22
19:12:48
Reason: 2

WITH
C.A. No. 8454/2014 (XVII)

(IA No. 192694/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 10294/2013 (XVII)

IA No. 155784/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 155775/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 2091/2021 - CLARIFICATION/DIRECTION

IA No. 155772/2019 - INTERVENTION/IMPLEADMENT

IA No. 2082/2021 - INTERVENTION/IMPLEADMENT

IA No. 155781/2019 - INTERVENTION/IMPLEADMENT

IA No. 136483/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 125428/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 105838/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 148663/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 8173/2016 (XVII)

IA No. 2/2016 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

IA No. 93369/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 138593/2019 - EXEMPTION FROM FILING O.T.

IA No. 97596/2020 - EXEMPTION FROM FILING O.T.

IA No. 138590/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 97595/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 1/2016 - STAY APPLICATION)

C.A. No. 11000/2013 (XVII)

IA No. 196807/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 3/2014 - STAY APPLICATION)

W.P.(C) No. 592/2021 (PIL-W)

IA No. 92847/2021 - AMENDMENT OF THE PETITION

IA No. 106531/2021 - APPLICATION FOR EXEMPTION FROM FILING TYPED DOCUMENTS

IA No. 82566/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 92163/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 65544/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 91186/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 64532/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 106530/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 84526/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 103150/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 92851/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 71100/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 82565/2021 - INTERVENTION APPLICATION

IA No. 71098/2021 - MODIFICATION

IA No. 92160/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Mr. Satish Kumar, Adv.
 Mr. Sanjay Kumar Visen, AOR
 Mr. Amit Sahni Adv.

Mr. Tushar Mehta, SG
 Mr. Ruchi Kohli, AAG
 Ms. Srishti Mishra, Adv.
 Dr. Monika Gusain, AOR

Mr. Colin Gonsalves, Sr. Adv.
 Ms. Anupradha Singh, Adv.
 Mr. Haider Ali, Adv.
 Mr. Satya Mitra, AOR

Mr. Sanjay Parikh, Sr. Adv.
 Ms. Srishti Agnihotri, AOR
 Ms. Tripti Poddar, Adv.
 Mr. Satwik Parikh, Adv.
 Ms. Sanjana Grace Thomas, Adv.

Mr. Arun Bhardwaj, Sr. Adv. (AAG)
 Mr. Samar Vijay Singh, AAG
 Mr. Gauraan Bhardwaj, Adv.
 Mr. Abhishek Sharma, Adv.
 Mr. Nikhil Bhardwaj, Adv.
 Mr. Piyush Gaur, Adv.
 Mr. Rahul Kumar Sharma, Adv.
 Mr. Vishwa Pal Singh, AOR
 Ms. Nandita Jha, Adv.
 Mr. Y. P. Singh, Adv.
 Dr. Monika Gusain, AOR

Ms. Aishwarya Bhati, ASG
 Mr. Gurmeet Singh Makker, AOR
 Mr. S. K. Singhania, Adv.
 Mr. Sumit Teterwal, Adv.
 Mr. Vanshdeep Dalmia, Adv.
 Mr. Chinmayee Chandra, Adv.
 Mr. Suchakshu Jain, Adv.

Mr. Jayant Kr. Sud, Sr. Adv. (ASG)
 Ms. Vimla Sinha, Adv.
 Mr. Kamendra Mishra, Adv.
 Mr. Vikas Bansal, Adv.
 Mr. Manish, Adv.
 Mr. Amrish Kumar, AOR

Mr. A.N.S. Nadkarni, Sr. Adv.
 Mr. Mohit D. Ram, AOR

Mr. Arun Bhardwaj, Sr. Adv.
 Mr. B.K. Satija, AAG
 Ms. Ruchi Kohli, AAG

Ms. Srishti Mishra, Adv.
Dr. Monika Gusain, AOR

Mr. Arijit Prasad, Sr. Adv.
Mr. Vikas Verma, Adv.
Ms. Sapna Verma, Adv.
Mr. Shafik Ahmed, Adv.
Mr. Rashid N. Azam, Adv.
Mr. Naseem Anwar, Adv.
Mr. Durgesh Gupta, Adv.
Mr. Vinod Kumar Goyal, Adv.
Mr. Mohd. Adi Alvi, Adv.
Mr. V. Elanchezhiyan, AOR

Mr. Arijit Prasad, Sr. Adv.
Mr. Ravindra Chaprana, Adv.
Mr. Tejaswi Kumar Pradhan, AOR

Mr. P.S. Patwalia, Sr. Adv.
Mr. Manoranjan Paikray, Adv.
Mr. Tejaswi Kumar Pradhan, AOR

Ms. Aishwarya Bhati, ASG
Mr. Sumit Teterwal, Adv.
Mr. S.K. Singhanian, Adv.
Mr. Vanshdeep Dalmia, Adv.
Ms. Chinmayee Chandra, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Vedant Singh, AOR
Mr. Vinay Kumar Dubey, Adv.
Mr. Vivek Dubey, Adv.
Ms. Prajakta, Adv.
Mr. Vishisht Singh, Adv.
Mr. Prateek Tiwari, Adv.

Mr. Ram Ekbal Roy, Adv.
Mr. Birendra Pd. Singh, Adv.
Ms. Priyanka Das, Adv.
Mr. Jawaharlal, Adv.
Ms. Neha Das, Adv.
Mr. Binay Kumar Das, AOR

Mr. Mohit Paul, AOR
Mr. Kamal Gupta, Adv.
Ms. Sunaina Paul, Adv.

Mr. Ankit Swarup, AOR
Mr. Arunesh Grover, Adv.
Mr. Syed M. Ahmad, Adv.
Mr. Vijay Raj Singh Chouhan, Adv.

Mr. Kedar Nath Tripathy, AOR

Mr. Sibbo Sankar Mishra, AOR

Mr. Rajat Joseph, AOR

Mr. Smarhar Singh, AOR

Ms. Amiy Shukla, AOR

Ms. Ranjeeta Rohatgi, AOR

Ms. Manjeet Kirpal, AOR

Ms. Manju Jetley, AOR

Mr. Rajat Joseph, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.91157/2021 and 101169/2021

As the directions sought in I.A.Nos.91157/2021 and 101169 filed in Special Leave Petition © Nos. 7220-7221/2017 are similar to the issues related to the batch of cases being C.A. No.10294/2013 and connected cases, hence, list these applications along with C.A. No.10294/2013 and connected cases on 04.10.2021, as prayed.

SLP(C) Nos.7220-7221/2017, W.P.© Nos.657/2021 and 788/2021

These matters pertain to issue of demolition action and related matters. Hence, need to proceed together.

In terms of order dated 14.09.2021, the

Faridabad Municipal Corporation (for short, 'the Corporation') has initiated the exercise of issuing provisional allotment letters to *prima facie* eligible applicants.

It is stated that in all 2391 applications have been received until 15.9.2021. Out of which, after processing the concerned applications, 892 applicants have been found to be *prima facie* eligible so far. The officials of the Corporation have contacted the concerned persons through telephone/mobiles and other means. Out of that, 302 persons reported to the office of the Corporation for collecting the provisional allotment letters.

Suffice it to observe that the modality suggested in the order dated 14.09.2021 is being rolled out by the Corporation in right earnest. For the time being, we will not make any further observation nor finally determine that issue.

Mr. Arun Bhardwaj, learned senior counsel appearing for the Corporation, has also informed us that the last dates for receiving applications and issuing final allotment letters have been realigned as follows:

The last date of receiving application is now fixed as 15.11.2021 and thereafter the

applications will be processed and draw of lots will be done on 02.12.2021 and in all probability the final allotment letters would be issued to the eligible candidates before 15.12.2021.

Let the aforesaid position be stated on affidavit.

Mr. Bhardwaj, learned counsel has also stated on instructions that after the provisional allotment letter is issued and the concerned person occupies the premises so allotted and points out any defect or some maintenance issues that will be attended to with utmost urgency as observed in order dated 14.9.2021.

We direct the Commissioner of Faridabad Municipal Corporation to submit a chart area-wise, disclosing the unauthorized structures standing on forest land which have not been demolished and with justification for non-demolition of unauthorized structures, before the next date of hearing.

The Corporation must proceed against every unauthorized structure(s) standing on forest land in terms of earlier orders.

In addition, the Corporation may also indicate the steps taken to remove the debris or process the same to make it environment friendly

and compliant.

List matters on 22nd October, 2021.

W.P.(C) No.592/2021, 759/2021 and 1023/2021

These matters will proceed together hereafter as separate cases dealing with the challenge to rehabilitation policy/scheme.

Learned counsel for the petitioner(s) submitted that an immediate order is essential before the verification process is being taken forward.

According to the petitioner(s), in addition to the documents referred to in Clause 3(e) defining the eligibility criteria, the person concerned/applicant may be permitted to establish his/her identity and the fact that he/she was occupant of the premises which has been demolished being unauthorized structure standing on forest land, by way of giving self certificate/affidavit as proof of income and other documents referred to as proof of address in the Pradhan Mantri Awas Yojana Scheme, 2015 including in other central schemes such as at page 14 of the Additional Documents being I.A. No.118212/2021 in W.P.© No.1023/2021 and not limited to Voters' list,

Pehachan Patra and electric connection Bill.

Mr. Arun Bhardwaj, learned senior counsel appearing for the Corporation, prays for time to take instructions in this regard.

List these matters on 27th September, 2021.

C.A. Nos.10294/2013, 11000/2013, 8173/2016, 8454/2014, W.P.(C) Nos. 1008/2021 and 1031/2021

These matters involve issue regarding forest and non-forest land in reference to interplay between provisions of the Punjab Land Preservation Act, 1900; Forest Conservation Act, 1980 and the land which forms part of development plan under the Faridabad Complex (Regulation and Development), Act 1971.

List these matters on 4th October, 2021.

In the meantime, the appellants/petitioners to serve advance copy of the appeal/petition paper-books on the standing counsel for the concerned authorities/State of Haryana/Union of India.

The respondents in the concerned appeal(s)/petition(s) may file separate or common reply affidavit, as may be advised.

If common reply affidavit is filed by the State, the same be served on the counsel appearing for the opposite sides in the connected matters for their record.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

ANNEXURE A/3

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
Office of Jt. Director General of Foreign Trade
6/7, B.K. Roy Courts, Asaf Ali Road, New Delhi-110002

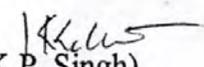
CERTIFICATE OF IMPORTER-EXPORTER CODE (IEC)

32602
21/10

1. Name MAHARISHI AYURVEDA CORP LTD
2. Address A-14, MOHAN CO-OP INDUL. ESTAE,
MATHURA ROAD,
NEW DELHI , 110044
3. Address of the Branch/Div./
Units if any 1) Branch Code : 1
FARIDABAD

2) Branch Code : 2
NEW DELHI
4. PAN AAACM4169K
5. IEC Number 0588086410
6. Date of Issue 23.06.1988

Place : New Delhi
Date : 05.04.2000


(K.P. Singh)
Foreign Trade Development Officer

Issued from File No. 05/04/130/08641/AM89/ dated 01.04.1988

Note : In case of any change in the Name/Address or Constitution of IEC holder, the IEC holder shall cease to be eligible to Import or Export against the IEC after expiry of 60 days from the date of such a change unless in the meantime, the consequential changes are effected in the IEC by the concerned Licensing Authority



From

Licensing Authority cum
Director of Ayurveda, Haryana,
Ayurvedic Department, Haryana.

REGISTERED.

To

M/s Maharishi Ayurved Corporation Limited.,

Green Field Colony, P.O.:- Amar Nagar,

District:- Faridabad (Haryana).

No:- 45/ - /SSD-2/AY/HR/99/ 11821

Dated, Chandigarh the 10-6-99

Subject:- Permission of manufacturing of additional items under
the Licence No:- 4ISM(HR) Seven Patent formulas approved.

Reference your letter No:- MACL:FAC:576/99/2000

Dated 13/29-4-1999 on the subject noted above.

You are hereby permitted to manufacture the enclosed
list of items under Licence No:- 4-ISM(HR)
subject to the following conditions:-

- 1) That no new items shall be manufactured by you,
without prior approval of this office.
- 2) You should maintain a complete record of
manufacture, analysis and sale.

B. S. Rao
Licensing Authority and
Director of Ayurveda, Haryana,
Haryana, Chandigarh.

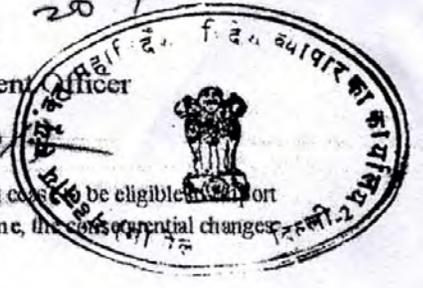
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
Office of Jt. Director General of Foreign Trade
6/7, B.K. Roy Courts, Asaf Ali Road, New Delhi-110002

CERTIFICATE OF IMPORTER-EXPORTER CODE (IEC)

- 1. Name **AGE OF ENLIGHTENMENT PUBLICATIONS**
- 2. Address **A-14, MOHAN COOPERATIVE INDUSTRIAL ESTATE, MATHURA ROAD, NEW DELHI 110044**
- 3. Address of the Branch/Div./ Units if any **1) Branch Code : 1 GREEN FIELDS COLONY, P.O. AMAR NAGAR DIST. FARIDABAD, HARYANA 121003**
- 4. PAN **AARPS7539R**
- 5. IEC Number **0594074461**
- 6. Date of Issue **13.03.1995**

Office : New Delhi
Date : 20.10.2000

(Handwritten Signature)
(Harpal Singh)
Foreign Trade Development Officer



Issued from File No. 05/04/130/07856/AM95/ dated 13.03.1995

Note : In case of any change in the Name/Address or Constitution of IEC holder, the IEC holder shall cease to be eligible for Import or Export against the IEC after expiry of 60 days from the date of such a change unless in the meantime, the consequential changes are effected in the IEC by the concerned Licensing Authority

1583
25/12/00

FORM NO. 4

(Prescribed under Rule 8)

LICENCE TO WORK A FACTORY

Registration No. FBD/M-238/13140

Fee Rs. 8000/-

Serial No. 5482

Licence is hereby granted to Shri Manoj srivastava, Occupier,
of M/s Maharishi Ayurveda Corporation Limited, Green
Fields Colony, P.O. Amar Nagar, Faridabad.

valid only for the premises described overleaf for
use as a factory employing not more than 500
persons on any one day during the year and using
motive power not exceeding 1000 H.P., subject
to the provisions of the Factories Act, 1948, and
the Rules made thereunder.

This licence shall remain in force till the
31st day of December, ~~19~~ 2001

(K. S. Sheoran)

Dy. Director Indl. Safety & Health

for Chief Inspector of Factories,

Haryana



FORM 26-E

(See rule 155-A)

**Certificate for renewal of License to manufacture for sale
of Ayurvedic/ Unani or Siddha Drugs.**

Certified that License No. 04-ISM-(HR) granted on 16.09.2002 to M/s Maharishi Ayurveda Products Pvt. Ltd. for the manufacture of Ayurvedic/Unani/Siddha drugs at premises situated at Green Fields Colony, Distt. Faridabad has been renewed from 01-01-2012 to 31.12.2016.

Name of the Technical Staff:-

1. Dr. Bala Parsad, B.A.M.S.
2. Sh. Rama Kant Tiwari, Ayurveda Ratna
3. Sh. Suman Parkash, B. Sc.
4. Mrs. Kamna Saxena, M.Sc.

Dated, Panchkula.
14-03-2012.

D. Yash
Director -cum-Licensing Authority
Directorate of AYUSH Haryana.
3/1/12

Registered

47
ANNEXURE/6

From

Deputy Director-Cum-Licensing Authority
Directorate of AYUSH, Haryana,
Panchkula.

To

M/s. Maharishi Ayurveda Products Pvt. Ltd.,
Green Fields Colony, Faridabad, (Haryana)

Mem No 45/202/Drug-I/AY/HR/2011/
Dated, Panchkula, the

3687
24/2/11

Subject:- Permission of manufacturing of under the License No. 04-ISM-(HR),
07 Animals Patent/Prop. Ayurvedic Formulations Approved.

With reference to your letter No. 407 dated 02-02-2011 on the subject
noted above.

2. You are hereby permitted to manufacture the enclosed list of items under
License No. 04-ISM-(HR) subject to the following conditions:-

- i) That no new items shall be manufactured by you without prior
approval of this office.
- ii) You should maintain a complete record of manufacture, analysis and
sale.

Enclosed,
07 Animals Patent Ayurvedic
Formulations.

Devyash
Deputy Director-Cum-Licensing Authority
Directorate of AYUSH, Haryana.

Raj

48
ANNERVE A/7
(6044)

DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.
(Bill for H.T. Industrial consumers)

Bill Gen. On 18/12/2009 at 10:00
FORM R.O. 3-B **DECEMBER, 2007**

Code : F23
Unit no. : LSB-1 Name of Consumer : M/S MAHARISHI AYURVEDIC
Meter serial no : HRB15130 Address : ANANGPUR GREEN FIELD FARIDABAD
Office of Issue : MATHURA ROAD S/D FARIDABAD Issue date : 20/12/2009
Reading date : 18/12/2009
Month(s) : 1
Pressure of Supply: 11.000KV Monthly Min. Charges :Rs. 80000.00
Sanctioned Load KW: 448.475 Power factor : 0.82
Contract demand : 400 KVA Recorded Max. Demand : 266.400 KVA
Nature of Ind. : GENERAL Location of Ind. : Within Municipal limits

ENERGY METER READING :-

	NEW	OLD	IF	CONSUMPTION	NO	EXPORT CONS.	NET CONSUMPTION
In KWH	171470.000	167360.000	4.000	15640.000	0.000	0.000	15640.000
In KVAH	208646.000	203866.000		19040.000	0.000	0.000	19040.000

Sl. No.	PARTICULARS	3	DETAILS	3	AMOUNT	3	3	3	NET
F01	ENERGY CHARGES	3	15640.000 units C409P3	3	63968.003	0.003	0.003	0.003	63968.003
F02	FUEL SURCHARGE	3	C 46 P	3	7194.003	0.003	0.003	0.003	7194.003
F03	PEAK LOAD CHARGES	3	0.00 Units C200 P3	3	0.003	0.003	0.003	0.003	0.003
F04	T.SURCHARGE	3		3	0.003	0.003	0.003	0.003	0.003
F05	REBATE FOR HIGH. VOLT.	3		3	0.003	0.003	0.003	0.003	0.003
F06	ADD (1 to 5)/MMC [A]	3	MMC If 1 to 5 < MMC	3	80000.003	0.003	0.003	0.003	80000.003
F07	P.F. SURCHARGE/REBATE	3	1 to 5	3	5693.003	0.003	0.003	0.003	5693.003
F08	STEEL FURN. SURCHARGE	3	C15P	3	0.003	0.003	0.003	0.003	0.003
F09	CONT. DEMAND SURCHARGE	3	25% of [6+7+8] for exc.CD.	3	0.003	0.003	0.003	0.003	0.003
F10	ADD [A]+7+8+9	3		3	85693.003	0.003	0.003	0.003	85693.003
F11	METER SERVICE CHARGES	3		3	1590.003	0.003	0.003	0.003	1590.003
F12	LINE SERVICE CHARGES	3		3	0.003	0.003	0.003	0.003	0.003
F13	ELECTRICITY DUTY	3	C 10P	3	1564.003	0.003	0.003	0.003	1564.003
F14	MUNICIPAL TAX	3	C 05P	3	782.003	0.003	0.003	0.003	782.003
F15	SUNDRY CHARGES/ALLOWN.	3		3	0.003	0.003	0.003	0.003	0.003
F16	ARREARS	3		3	0.003	0.003	0.003	0.003	0.003
F17	AMT. STOPPED BY COURT	3	Not added in the bill	3	97285.003	0.003	0.003	0.003	97285.003
F18	AVERAGE ADJUSTMENT	3		3	0.003	0.003	0.003	0.003	0.003
F19	NET AMOUNT (11 TO 18)	3	Payable By Due Date	3	89629.003	0.003	0.003	0.003	89629.003
F20	2% SURCHARGE ON S.O.P.	3	For Late Payment	3	1746.003	0.003	0.003	0.003	1746.003
F21	GROSS AMOUNT	3	Payable After Due Date	3	91375.003	0.003	0.003	0.003	91375.003

109629-00
1869/14
2804
189718
Signature of S.D.O.
P. B. ...

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D.H.B.V.N.LTD. RECEIPT STUB

OFFICE: MATHURA ROAD S/D FARIDABAD
NAME OF CONSUMER : M/S MAHARISHI AYURVEDIC CCR BOOK NO. : PAGE NO. :
ACCOUNT NO. : LSB-1

METER SERIAL NO. : HRB15130
AMOUNT RECEIVED (In Figures) : 109629
AMOUNT PAYABLE BY DUE DATE : 89629.00 (In Words) :
AMOUNT PAYABLE AFTER DUE DATE : 91375.00 PAID BY CASH/CHEQUE NO. & DATE : 189718

Signature

DATE : CUSTOMER'S SIGNATURE :

उत्तरा / दक्षिण हरियाणा बिजली निगम लिमिटेड

फार्म आर. ओ. 3 अ Form R. O. 3 (a)

उपभोक्ता का बिल CONSUMER' BILL

घाणिय सप्लाई के लिए For Industrial Supply

इस बिल के सम्बन्ध में पत्र व्यवहार करते समय कृपया लेखा संख्या लिखिये।

In all communication regarding this bill please state you Account No.

(जैसा कि नीचे दिया गया है) (As given below)

(इस बिल की अदायगी से सम्बन्धित हिदायतें कृपया पृष्ठ के दूसरी ओर देखिये।)

The Instruction with regard to the payment of the bill please see overleaf.

बिजली सप्लाई में रुकावट पैदा हो जाने पर शिकायत आदि करने के लिए.....पर फोन कीजिए।
In Case of any complaint regarding interruption of supply please ring up Telephone No.

Book No.

(महत्वपूर्ण नोटिस)

आपसे यह प्रार्थना है कि आप इस बिल की अदायगी बिल में दी हुई देय तिथि तक कर दें, ऐसा न होने पर इसे भारतीय बिजली अधिनियम 1910 की 24 के अधीन नोटिस समझना चाहिए और आपका कनेक्शन निगम के दावा करके इस बिल में दिए हुए प्रभार वसूल करने के अधिकार पर प्रभाव डाले बिना कोई नोटिस दिये बगैर इसमें वर्णित देय तिथि के 7 दिनों के परचात काट दिया जाएगा और तब तक दोबारा नहीं लगाया जायेगा जब तक कि इस बिल में दी हुई रकम और निगम के प्रभारों अनुरोध के अनुसार बिजली के काटने और लगाने पर निगम द्वारा किया गया खर्च निगम को नहीं दे दिया जाता इसके बाद के बिलों में लिखे प्रभारों में से किसी प्रभार या उसके किसी भाग में शामिल होते हुए भी यह नोटिस वैध रहेगा।

(IMPORTANT NOTICE)

YOU ARE REQUESTED TO MAKE THE PAYMENT OF THE BILL BY THE DUE DATE SHOWN IN THE BILL FAILING WHICH THIS SHOULD BE DEEMED TO BE A NOTICE UNDER SECTION 24 OF THE INDIAN ELECTRICITY ACT 1910 AND THE SUPPLY TO YOUR PREMISES SHALL WITHOUT PREJUDICE TO THE RIGHT OF THE NIGAM TO RECOVER SUCH CHARGES AS SHOWN IN THIS BILL BY SUIT BE DISCONNECTED AFTER 7 DAYS OF THE DUE DATE MENTIONED HEREIN WITHOUT ANY FURTHER NOTICE AND SHALL BE RECONNECTED UNLESS AND UNTILL THE AMOUNT SHOWN IN THIS BILL TOGETHER WITH ANY EXPENSES INCURRED BY THE NIGAM IN CUTTING OF AND RECONNECTING THE SUPPLY IN ACCORDANCE WITH NIGAM'S SCHEDULE OF THE CHARGES IS PAID TO THE NIGAM. THE NOTICE WILL REMAIN VALID NOT WITHSTANDING THE INCLUSION OF ANY PART OF THE BILL MENTIONED CHARGES IN THE SUBSEQUENT BILLS.

प्राप्त करने वाला कार्यालय

बिल जारी करने की तिथि Date of Issue Bill: 16/9/94

Office of Issue

मीटर नं० Meter No.

लेखा नं० Account No. LSB-1

पठन तिथि Date of Reading

मीटर पठन Meter Reading

उपभोक्ता का नाम और पता Machanji Ayurve

नयी / New PL

Name & Address of Consumers

पुरानी / Old PL

खर्च हुये बिल में दिये यूनिट/Units consumed and billed.....

ब्यौरा PARTICULARS	खण्ड (क) COL 'A'		खण्ड (ख) COL 'B'		खाना (ग)		खाना (घ)
	सप्लाई और अन्य प्रभार Supply & Other Charges		बिजली शुल्क Electricity Charges		Col 'C' Municipal Tax		Col 'D'
	₹ Rs.	P.P.	₹ Rs.	P.P.	₹ Rs.	P.P.	Total
1. पिछले मास का बकाया, यदि कोई है। 1. Balance from previous month if any	926979						खान: क, ख और ग में दी हुई कुल रकम का जोड़ Total of the amount shown in Col. 'A', 'B' & 'C'
2. पेशा की उपर दिया गया है, कटौती करने के परचात उपयुक्त हुई बिजली पर खर्च 2. Charges against consumption as shown above after allowing rebate.	1,09,000						
3. सर्विस चार्जिस (क) सर्विस लाईन के लिए (ख) मीटर के लिये							
3. Service Charges (a) For Service Line (b) For meters							
4. फुटकर खर्च (क) नाम (ख) गत्ता							
4. Sundry Charges (a) Debt (b) Allowance							
5. नियत तिथि का देय कुल रकम 5. Total amount payable due date.							
6. नियत तिथि तक अदायगी न किये जाने की अवस्था में घटाई गई कुल रकम 6. Add rebate in case of non-payment by the due date	326979						
7. नियत तिथि के परचात देय रकम 7. Amount payable after the due date	331883						

NOTE: Payment of Rs. 2000/- and above will be accepted through Cash/Cheque/Bank Draft/Pay Order.

2000 या अधिक की राशि स्थानीय बैंक/ड्राफ्ट/पे-आर्डर द्वारा भुगतान की जायेगी।

(क) अदायगी के लिए नियत तिथि

(ख) नकद

(ग) बैंक ड्राफ्ट

Due date for Payment

(a) by Cash

(b) by Cheque

उपमण्डल अधिकारी/राजस्व अधिकारी

G.D.O./Revenue Accountant

ब्यौरा PARTICULARS	खण्ड (क) COL 'A'		खण्ड (ख) COL 'B'		खाना (ग)		खाना (घ)
	सप्लाई और अन्य प्रभार Supply & Other Charges		बिजली शुल्क Electricity Charges		Col 'C' Municipal Tax		Col 'D'
	₹ Rs.	P.P.	₹ Rs.	P.P.	₹ Rs.	P.P.	Total
1. पिछले मास का बकाया, यदि कोई है। 1. Balance from previous month if any	926979						खान: क, ख और ग में दी हुई कुल रकम का जोड़ Total of the amount shown in Col. 'A', 'B' & 'C'
2. पेशा की उपर दिया गया है, कटौती करने के परचात उपयुक्त हुई बिजली पर खर्च 2. Charges against consumption as shown above after allowing rebate.	1,09,000						
3. सर्विस चार्जिस (क) सर्विस लाईन के लिए (ख) मीटर के लिये							
3. Service Charges (a) For Service Line (b) For meters							
4. फुटकर खर्च (क) नाम (ख) गत्ता							
4. Sundry Charges (a) Debt (b) Allowance							
5. नियत तिथि का देय कुल रकम 5. Total amount payable due date.							
6. नियत तिथि तक अदायगी न किये जाने की अवस्था में घटाई गई कुल रकम 6. Add rebate in case of non-payment by the due date	326979						
7. नियत तिथि के परचात देय रकम 7. Amount payable after the due date	331883						

HIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On :21/08/2009 at 18:30

FORM R.O. 3-B

AUGUST, 2009

Due date of payment by Draft : 26/08/2009

Due date of payment by Cheque: 26/08/2009

Name of Consumer : **M/S MAHARISHI AYURVEDIC**
 Address : **ANANGPUR GREEN FIELD FARIDABAD**
IRA ROAD S/D FARIDABAD
 Monthly Min. Charges :Rs. **80000.00**
 Power factor : **0.85**
 Recorded Max.Demand : **266.400 KVA**
 Location of Ind. : **Within Municipal limits**

Issue date : 21/08/2009
 Reading date: 19/08/2009
 Month(s) : 1

DL	WF	CONSUMPTION	WCD	EXPORT CONS.	NET CONSUMPTION
1.000	4.000	17168.000	0.000	0.000	17168.000
1.000		20216.000	0.000	0.000	20216.000

DETAILED CONSUMPTION DATA

3 DETAILS 3 AMOUNT 3

DETAILED CONSUMPTION DATA

3	17168.000 units	0409P3	70217.003	TDD SLOTS	CURRENT	PREVIOUS	NET
3	046 P	3	7897.003	05:30PM-08:00AM	5965.000	5831.000	114.000
3	0.00 Units	0200 P3	0.003	05:30PM-06:00PM	2872.000	2768.000	104.000
3		3	0.003	06:00PM-06:30PM	2866.000	2748.000	118.000
3		3	0.003	06:30PM-07:00PM	2911.000	2818.000	93.000
3	MMC If 1 to 5 < MMC	3	80000.003	07:00PM-09:00PM	11031.000	10811.000	220.000
3	1 to 5	3	3906.003	09:00PM-10:00PM	5173.000	5088.000	85.000
3	015P	3	0.003	GENERAL HOURS:	127696.000	124139.000	3557.000
3	25% off 16+7+83 for exc.CD.	3	0.003	NOTICE:			
3		3	83906.003	If the amount of the bill is not			
3		3	1590.003	Paid within a week of due date			
3		3	0.003	mentioned for payment, the connection			
3	010P	3	1717.003	shall be disconnected under Indian			
3	05RONG BANK	3	858.003	Electricity ACT 1910 clause 24(1)			
3	Kalshah Bids., K.G. Mart, Rd	3		without further intimation.			
3		3	0.003				
3		3	0.003				
3	Not added in the bill	3	140.003				
3	Payable By	3	88071.003				
3	For Late Payment	3	1718.003				
3	Payable After Due Date	3	89781.003				

05RONG BANK
 Kalshah Bids., K.G. Mart, Rd

CHEQUE RECEIVED

223625-
 3354-
 26/8/09
 Jiv-138
 26/8/09

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DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On 24/07/2009 at

FORM R.O. 3-B

JULY, 2007

Due date of payment by Draft : 30/

Due date of payment by Cheque: 30/

Office Code : F23

Account no. : LSB-1

Name of Consumer :

M/S MAHARISHI AYURVEDIC

Meter serial no. : HRF13130

Address :

ANANGPUR GREEN FIELD
FARIDABAD

Date of Issue : MATHURA ROAD S/D FARIDABAD

Issue date : 23/07/

Reading date: 21/07/

Month(s) : 1

Capacity of Supply: 11.000KV -
Connected Load KW: 440.475
Contract Demand : 400 KVA
Nature of Ind. : GENERAL

Monthly Min. Charges :Rs. 80000.00
Power factor : 0.85
Recorded Max.Demand : 266.400 KVA
Location of Ind. : Within Municipal limits

ENERGY METER READING :-

	NEW	OLD	MF	CONSUMPTION	NET EXPORT CONS.	NET CONSUMPTION
KWH	154225.000	150267.000	4.000	15832.000	0.000	15832.000
KVAH	18720.000	18267.000		18572.000	0.000	18572.000

NO	PARTICULARS	3	DETAILS	3	AMOUNT	3			
1	ENERGY CHARGES	3	15832.000 units @409P3	3	64753.003	3	TOD SLOTS	CURRENT	PREVIOUS
2	FUEL SURCHARGE	3	@ 46 P	3	+ 7283.003	3	05:30AM-08:00AM	5831.000	5730.000
3	PEAK LOAD CHARGES	3	0.00 Units @200 P3	3	0.003	3	05:30PM-06:00PM	2746.000	2700.000
4	L.T. BURCHARGE	3		3	0.003	3	06:00PM-06:30PM	2746.000	2691.000
5	REBATE FOR HIGH. VOLT.	3		3	0.003	3	06:30PM-07:00PM	2818.000	2756.000
6	ADD (1 to 5) @10% (A) 3	3	MMC If 1 to 5 < MMC	3	80000.003	3	07:00PM-09:00PM	10811.000	10665.000
7	P.F. SURCHARGE/REBATE	3	1 to 5	3	+ 3602.003	3	09:00PM-10:00PM	3088.000	3010.000
8	STEEL FURN. BURCHARGE	3	@15P	3	0.003	3	GENERAL HOURS:	124139.000	120714.000
9	DMT. DEMAND SURCHARGE	3	25% of(6+7+8) for exc.CD.	3	0.003	3	NOTICE:		
10	ADD (A)+7+8+9	3		3	83602.003	3	If the amount of the bill is not		
11	MT. SERVICE CHARGES	3		3	1590.003	3	Paid within a week of due date		
12	LINE SERVICE CHARGES	3		3	0.003	3	mentioned for payment, the connectic		
13	ELECTRICITY DUTY	3	@ 10P	3	15832.003	3	is disconnected under India		
14	MUNICIPAL TAX	3	@ 05P	3	791.600	3	ACT 1910 clause 24(1		
15		3		3		3	without further intimation.		
16	BOUNDRY CHARGES/ALLOWN.	3		3		3			
17	TARREARS	3		3		3			
18	AMT. STOPPED BY COURT	3	Not added in the bill	3		3			
19	AVERAGE ADJUSTMENT	3		3		3			
20	NET AMOUNT (11 TO 18)	3	Payable By Due Date	3	87587.003	3			
21	12% SURCHARGE ON S.O.P.	3	For Late Payment	3	1701.003	3			
22	GROSS AMOUNT	3	Payable After Due Date	3	89271.003	3			

HDBVNL LTD.
Kalkaji, New Delhi
CHEQUE RECEIVED
89271.003
7/16-
7/37-
S.D.O.

Sub Divisional Officer 'Op'
Mathura Road, S/Divn.
DHBVNL Faridabad,

RECEIPT STUB
FARIDABAD JULY, 2007
PAGE NO. : RD-4 NO. :

Original Bill Received

Katkar
19/6/09

DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On : 20/06/2009 at

FORM B.O. 3-B

JUNE, 2009

Due date of payment by Draft : 27/06

Due date of payment by Cheque : 27/06

Code : F23
Bill no. : LSB-1
Name of Consumer : M/S MAHARISHI AYURVEDIC
Serial no. : HRB15130
Address : ANANGPUR GREEN FIELD FARIDABAD
Place of Issue : MATHURA ROAD S/D FARIDABAD

Issue date : 20/06/09
Reading date : 16/06/09
Month(s) : 1

Capacity of Supply : 11.000KV
Contracted Load KW : 448.475
Contract demand : 400 KVA
Nature of Ind. : GENERAL
Monthly Min. Charges (Rs.) : 80000.00
Power factor : 0.85
Recorded Max. Demand : 264.400 KVA
Location of Ind. : Within Municipal limits

METER READING :-

REV	OLD	W	CONSUMPTION	REV	EXPORT CHGS.	NET CONSUMPTION
KWH 150267.000	144893.000	4.000	21496.000	0.000	0.000	21496.000
KVA 182207.000	176268.000		25356.000	0.000	0.000	25356.000

DETAILS

AMOUNT

ENERGY CHARGES 3 21496.000 units 0409P3 27919.003 TOO SLOTE

FUEL SURCHARGE 3 0.46 P. 3 9638.003 05:30PM-08:00PM 3730.000 2370.000

PEAK LOAD CHARGES 3 0.00 Units 0200 P3 0.003 05:30PM-08:00PM 2700.000 2610.000

RELT. SURCHARGE 3 0.003 06:00PM-06:30PM 2691.000 2568.000

REBATE FOR HIGH. VOLT. 3 0.003 06:30PM-07:00PM 2725.000 264.000

REBATE (1 to 5)/MHC (A) 3 MHC 14 1 to 5 < MHC 3 97807.003 07:00PM-07:00PM 13665.000 1045.000

REBATE SURCHARGE/REBATE 3 1 to 5 3 4890.003 07:00PM-10:00PM 3010.000 4042.000

STEEL FURN. SURCHARGE 3 015P 0.003 GENERAL HOURS 123714.000 116311.000

DEMAND SURCHARGE 3 25% of LA+7+83 0.003 NOTICE

METER SERVICE CHARGE 3 102677.003 If the amount of the bill

LINE SERVICE CHARGE 3 1370.003 Paid within a week of due

ELECTRICITY DUTY FARIDABAD 3 0.003 mentioned for payment, the conr

MUNICIPAL TAX 3 1075.003 shall be disconnected under

CHARGES/ALLOW 3 0.003 Electricity ACT 1910 rised

STAR TARS 3 0.003 without further intination.

AMT STOPPED 3 0.003

AVERAGE ADJUSTMENT 3 0.003

NET AMOUNT (11 TO 18) 3 Payable By Due Date 107512.003

0.37% SURCHARGE ON S.D.P. 3 For Late Payment 2065.003

GROSS AMOUNT 3 Payable After Due Date 109577.003

D.H.B.V.N.LTD. RECEIPT STUB

NAME OF CONSUMER : M/S MAHARISHI AYURVEDIC
COUNT NO. : LSB-1

OFFICE: MATHURA ROAD S/D FARIDABAD
CCR BOOK NO. : PAGE NO. : JUNE, 2
RD-4 NO.

METER SERIAL NO. : HRB15130

AMOUNT RECEIVED (In Figures) :

AMOUNT PAYABLE BY DUE DATE : 107512.00

(In Words) :

AMOUNT PAYABLE AFTER DUE DATE : 109598.00

PAID BY CASH/CHEQUE NO & DATE :

Signature
22/6/09

DATE : CASHIER'S SIGN

AKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On : 20/06/2009 at 16:30

FORM R.O. 3/B

JUNE, 2009

Due date of payment by Draft : 27/06/2009

Due date of payment by Cheque : 27/06/2009

Code : F23
Code : LSB-1 Name of Consumer : M/S MAHARISHI AYURVEDIC

No. : HRB15130 Address : ANANGPUR GREEN FIELD
FARIDABAD

Loc. : MATHURA ROAD S/D FARIDABAD

Issue date : 20/06/2009

Reading date : 18/06/2009

Supply : 11.000KV Monthly Min. Charges : Rs. 50000.00
Old KV : 448.475 Power factor : 0.85
New KV : 400 KVA Recorded Max. Demand : 266.400 KVA
Type : GENERAL Location of Ind. : Within Municipal limits

Month(s) : 1

IR READING :-

NEW	OLD	MF	CONSUMPTION	NET EXPORT CONS.	NET CONSUMPTION
150	144893.000	4.000	21496.000	0.000	21496.000
152	176268.000		25356.000	0.000	25356.000

CHARGES & DETAILS & AMOUNT

CHARGES	DETAILS	AMOUNT	TOD SLOTS	CURRENT	PREVIOUS	NET
CHARGE	21496.000 units @409P	87919.003	05:30AM-08:00AM	5730.000	3370.000	140.000
CHARGE	0.45 P	9888.003	05:30PM-06:00PM	2700.000	2610.000	90.000
CHARGE	0.00 Units @200 P	0.003	06:00PM-06:30PM	2691.000	2588.000	103.000
CHARGE		0.003	06:30PM-07:00PM	2736.000	2641.000	115.000
CHARGE	MNC If 1 to 5 < MNC	97807.003	07:00PM-09:00PM	10665.000	10309.000	356.000
CHARGE/REBATE	1 to 5	4890.003	09:00PM-10:00PM	3010.000	4842.000	168.000
CHARGE	0.15P	0.003	GENERAL HOURS	120714.000	116311.000	4403.000
CHARGE	25% of Late Fee for Excess Demand	0.003	NOTICE:			
CHARGE		102697.003	If the amount of the bill is not			
CHARGE		1590.003	Paid within a week of due date			
CHARGE		0.003	mentioned for payment, the connection			
CHARGE	0.10P	2150.003	shall be disconnected under Indian			
CHARGE	0.05P	1075.003	Electricity ACT 1910 clause 24(1)			
CHARGE			without further intimation.			
CHARGE		0.003				
CHARGE		0.003				
CHARGE	Not added in the bill	0.003				
CHARGE		0.003				
CHARGE	Payable By Due Date	107512.003				
CHARGE	For Late Payment	2086.003				
CHARGE	Payable After Due Date	109598.003				

SIGNATURE OF S.D.O.

CUT FROM HERE

D.H.B.V.N.LTD. RECEIPT STUB

OFFICE: MATHURA ROAD S/D FARIDABAD

JUNE, 2009

CUSTOMER : M/S MAHARISHI AYURVEDIC
Code : LSB-1

CCR BOOK NO. :

PAGE NO. :

RO-4 NO. :

No. : HRB15130

AMOUNT RECEIVED (In Figures) :

PAID BY DUE DATE : 107512.00

(In Words) :

PAID AFTER DUE DATE : 109598.00

PAID BY CASH/CHEQUE NO & DATE:

DATE :

CASHIER'S SIGNATURE

Handwritten signature and date

DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On : 15/11/2010 at 17:23

FORM R.O. 3-B

NOVEMBER, 2000

Due date of payment by Draft : 22/11/2010

Due date of payment by Cheque : 22/11/2010

Office Code : F23
 Account no. : LSB-1 Name of Consumer : M/S MAHARISHI AYURVEDIC
 Meter serial no. : HRD15130 Address : ANANGPUR ORLEN FIELD
 FAYIDANAD
 Office of Issue : MATHURA ROAD 576 FARIDABAD Issue date : 15/11/2010
 Reading date : 12/11/2010

Pressure of Supply : 11.000KV monthly Min. Charges : Rs. 0.00 Month(s) : 1
 Sanctioned Load KW : 443.475 Power factor : 0.75
 Contract demand : 400 KVA Recorded Max. Demand : 266.400 KVA
 Nature of Ind. : COMMERCIAL Location of Ind. : Within Municipal limits

ENERGY METER READING :-

	NEW	OLD	MF	CONSUMPTION	NET	EXPORT CONS.	NET CONSUMPTION
In KWH	226950.000	221284.000	4.000	20264.000	0.000	0.000	20264.000
In KVAH	275150.000	268462.000		26752.000	0.000	0.000	26752.000

17/12
 6848

Sl. No.	DESCRIPTION	UNIT	AMOUNT	CURRENT	PREVIOUS	NET
001	ENERGY CHARGES	20264.000 units @415P3	8498.000			
002	FUEL SURCHARGE	@ 31 P	6457.000	7855.000	7719.000	136.000
003	PEAK LOAD CHARGES	0.00 Units @200 P3	0.000	3692.000	3645.000	47.000
004	R.L.T. SURCHARGE		0.000	3676.000	3624.000	52.000
005	REBATE FOR HIGH VOLT.		0.000	3752.000	3695.000	57.000
006	ADD (1 to 5)/MNC (A)	MNC If 1 to 5 @ MNC	90378.000	14483.000	14264.000	219.000
007	P.L. SURCHARGE/REBATE	1 to 5	16268.000	6715.000	6617.000	98.000
008	STEEL FURN. SURCHARGE	P15P	0.000	186773.000	182318.000	4455.000
009	DEMAND SURCHARGE	75% @16+7+31 for excld.	0.000			
010	ADD (A)+7+31		106646.000			
011	METER SERVICE CHARGES		1590.000			
012	LINE SERVICE CHARGES		48000.000			
013	ELECTRICITY DUTY	@ 10P	2026.000			
014	MUNICIPAL TAX	@ 05P	1013.000			
015	STANDARD CHARGES/ALLDWN.		0.000			
016	STANDARD		0.000			
017	AMT. STOPPED BY COURT	Not added in the bill	0.000			
018	AVRAGE ADJUSTMENT		0.000			
019	NET AMOUNT (11 TO 18)	Payable By Due Date	159275.000			
020	2% SURCHARGE ON D.D.	For Late Payment	3185.500			
021	GROSS AMOUNT	Payable After Due Date	162460.500			

HDFC BANK LTD.
 Subject to Verification
 22 NOV 2010
DAKSHINH
CHEQUE RECEIVED

(A) 6848
 166123

PAID 2010
 CAT
 rely

CITIZEN Power

Office Code : F13 Old A/C No : LSB-1 Due date of Payment by Cash : 18/04/2011
Account No : SOST-0003 Name of Consumer: MAHARISHI AYURVEDIC Due date of Payment by Cheque : 18/04/2011
Meter Serial No: HRB15130 Address : ANANGPUR, GREEN FIELD FARIDABAD
FARIDABAD 0

Office of Issue: Mathura Road Issue Date : 08/04/2011
Kno : 2212064465 Reading Date: 06/04/2011

Pressure of Supply: 11.00 Monthly Minimum Charges : Rs. 0.00 Old Rdg Date: 05/03/2011
Sanction Load KW : 448.48 Power Factor : 0.75 Bill Month : 4
Contract Demand : 400.00 Recorded Maximum Demand : 266.40 Bill Status: N
Nature of Ind. : HT Location of Ind. : 0

Energy Meter Reading:			Net				
	New	Old	Consumption	MF	MCO	Tariff/Rate	Consumption
In KWH	254477.00	249780.00	4697.00	4.00		HT.URBAN.SPE/4.15	16788.00
In KVAH	308597.00	302315.00	6282.00	4.00			25128.00

TOD TIME:

22:00-05:30	05:30-08:00	08:00-18:00	18:00-18:30	18:30-19:00	19:00-21:00	21:00-22:00
New 209383.00	8952.00	4126.00	4122.00	4196.00	16210.00	7487.00
Old 205495.00	8805.00	4039.00	4042.00	4119.00	15923.00	7355.00
Unit 15552.00	588.00	348.00	320.00	308.00	1148.00	528.00

ISNI	Particulars	Details	Amount	Last Payment Status
11	Energy Charges	18788.0000 Unit	77970.201	Amount 143275.001
21	Peak Load Charges	1984.0000 Unit	3968.001	Rcpt No. 111188841
31	L.T. Surcharges		0.001	Receipt Date 30/03/20111
41	Add (1 to 3)/MMC [A]	MMC if 1 to 3 (MMC)	81938.201	Mode of Demand Draft1
51	Cont Demand Surcharge	25% of [A] for excess cdi	0.001	Payment 11
61	Fuel S/charge Adjust.		5824.281	
71	Steel Furn. Surcharge		0.001	
81	P.F. surcharge/Rebatel		16758.901	
91	Fixed Charge		48000.001	Notice:
101	Add [A]+5 to 9		152521.381	If the amount of the
111	Meter service Charges	2/0	1560.001	bill is not Paid with
121	line Service Charges		0.001	in a week of due date
131	Electricity Duty		1878.801	mentioned for payment.
141	Municipal tax		939.401	the Connection shall
151	Sundry Charges		0.001	be disconnected under
161	Sundry Allowance		0.001	Indian Electricity ACT
171	Arrears Due		0.491	1910 clause 27 (I)
181	Court Stay Amount	Not Added in the Bill	0.001	without further intim-
191	Average Adjustment		0.001	ation.
201	Net Amount (10 to 18)	Payable By Due date	156900.001	
211	Surcharge on S.O.P.	For Late Payment	2271.001	Signature of S.O.U
221	Gross Amount	Payable After Due Date	159171.001	

[Handwritten Signature]

6/11/11

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D.H.B.V.N. Receipt Stub

Office : Mathura Road April/2011
Name Of Consumer : MAHARISHI AYURVEDIC CCR Book No. : Page No. : RO-4 No:
Account No. : SOST-0003 Old A/C No. : LSB-1
Kno : 2212064465
Meter Serial No. : HRB15130 Amount Recieved (In Figures) :
Amount Payable By Due Date : 156900.00 (In Words) :
Amount Payable After Due Date : 159171.00 Paid By Cash/Cheque No & Date:
Date : Cashier's Signature

Code : F13 Old A/C No : LSB-1 Due date of Payment by Cash : 22/02/2011
 Unit No : SOST-0003 Name of Consumer: MAHARISHI AYURVEDIC Due date of Payment by Cheque : 22/02/2011

Meter Serial No: HRB15130 Address : ANANGPUR, GREEN FIELD FARIDABAD
 FARIDABAD 0

Office of Issue: Mathura Road Issue Date : 15/02/2011
 Kno : 2212064465 Reading Date: 07/02/2011

Pressure of Supply: 11.00 Monthly Minimum Charges : Rs. 0.00 Old Rdg Date: 10/01/2011
 Sanction Load KW : 448.48 Power Factor : 0.88 Month(s) : 2 1 2 3
 Contract Demand : 400.00 Recorded Maximum Demand : 266.40 Bill Status: N
 Nature of Ind. : HT Location of Ind. : 0

Energy Meter Reading:						Net
	New	Old	MF	Consumption	MCD	Tariff/Rate Consumption
In KWH	245298.00	239655.00	4.00	5643.00		HT. URBAN. SPE/4. 15 22572.00
In KVAH	296887.00	290465.00	4.00	6422.00		25688.00
TOD						GENERAL HOURS
New	01723.0000	8653.0000	3975.0000	3974.0000	4058.0000	15668.0000 7247.0000
Old	197306.0000	8389.0000	3971.0000	3863.0000	3941.0000	15217.0000 7068.0000
Unit	4417.0000	264.0000	104.0000	111.0000	117.0000	451.0000 179.0000

ISNI	Particulars	Details	Amount	Last Payment Status
11	Energy Charges	22572.0000 Unit	93673.80	Amount 377280.00
12	Peak Load Charges	2988.0000 Unit	5976.00	Rcpt No. 2/11
13	L. T. Surcharges		0.00	Receipt Date 131/01/2011
14	Add (1 to 3)/MMC [A]	MMC if 1 to 3 (MMC)	99649.80	Mode of Cash
15	Cont Demand Surcharge	25% of [A] for excess cd	0.00	Payment
16	Fuel S/charge Adjust.		6997.32	
17	Steel Furn. Surcharge		0.00	
18	P.F. surcharge/Rebate		2013.42	
19	Fixed Charge		48000.00	Notice No. 9833
110	Add [A]+5 to 9		156660.54	If the amount of the bill is not paid within a week of due date mentioned for the connection shall be disconnected under Indian Electricity ACT 1910 clause 27 (1) without further intimation.
111	Meter service Charges	2/0	1560.00	
112	line Service Charges		0.00	
113	Electricity Duty		2257.20	
114	Municipal tax		1128.60	
115	Sundry Charges		0.00	
116	Sundry Allowance		0.00	
117	Arrears Due		-169634.05	
118	Court Stay Amount	Not Added in the Bill	0.00	

BHARAT SANCHAR NIGAM LIMITED

FARIDABAD TELECOM DISTRICT

60 BILL
MAIL
SERVICE

25/2828



BSNL

Telephone Bill

Connecting India
Name & Address of the Customer
MAHARISHI ARUYWEDIK CORPN
GREEN FIELD
FARIDABAD FARIDABAD
HA
121010.02
India

Customer ID 1004477567
Account Number 1004658885
Invoice Number 10046588850016
Invoice Date 11/02/2011
Invoice Period 01/01/2011 to 31/01/2011
Due Date 05/03/2011
Customer Type INDIVIDUAL

Credit Limit 3000.00
Deposit 2150.00

may be passed

Account Summary

Previous Balance	Last Payment	Adjustments	Current Charges	Account Balance	Amount Payable
2194.74	0.00	250.00	2240.41	4685.15	4686.00 <small>(Rounded Up)</small>

Adjustments	Charges
Adjustment Description	
Adjustment for Broadband Security Deposit	250.00
Total Charges (Rs.)	250.00

Summary of Current Charges	Amount (Rs.)
Recurring Charges	849.35
One Time Charges	0.00
Usage Charges	1319.62
Discount	-137.78
Tax	209.22
Total Charges	2240.41

Description	Tax Rate	Amount (Rs.)
Service Tax	10.00%	203.12
Educational Cess	0.20%	4.07
Higher Edu. Cess	0.10%	2.03

Dear Customer, Now you can enjoy long conversation from Landline to any Landline in India at Local call rates (3 minutes per pulse). No additional STD charges will be levied.

PAN Number AABCBS5769

अब ब्रॉडबैंड साथ लैंडलाइन (Only Incoming) बिल्कुल मुफ्त और

15 दिनों तक Unlimited download free. (Limited Offer)

Please pay the "Current Charges" if previous bills already paid.

Accounts Officer (TR)

Amount shown under 'Previous Balance', if already paid, may be ignored.

This is a Computer generated Bill and hence does not require any Signature.

E & OE

Counter Foil

Faridabad Telecom District

Account No.: 1004658885	BHARAT SANCHAR NIGAM LTD	Invoice No.: 10046588850016
Invoice Date: 11/02/2011		Amount Due : 4686.00
		Due Date: 05/03/2011
Mode of payment <input type="checkbox"/> Cash <input type="checkbox"/> Cheque/DD <input type="checkbox"/> Credit / Debit Card <input type="checkbox"/> E-payment <input type="checkbox"/> EFT		
Cheque/DD No. _____	Dated <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/>	Bank _____ Branch _____
Please Charge Rs. _____	Against Card no. _____	<input type="checkbox"/> Visa <input type="checkbox"/> Masters <input type="checkbox"/> Diners <input type="checkbox"/> Amex
Expiry Date <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/>	Signature _____	Card Holder's Name _____
Please make crossed Cheque/DD/Pay order for Amount Payable(Round up) in favour of AO (Cash),BSNL, FARIDABAD		
Note: Post Offices / Banks to accept Bills against Account Number on or before Due Date only		



AK

BHARAT SANCHAR NIGAM LIMITED

FARIDABAD TELECOM DISTRICT

61

BILL
MAIL
SERVICE

Telephone Bill

BSNL
Name & Address of the Customer
MAHARISHI AURVED CORPN LT
GREEN FIELF COLONY
FARIDABAD FARIDABAD
HA
121010.02
India

Customer ID 1004465507
Account Number 1004639762
Invoice Number 10046397620017
Invoice Date 08/03/2011
Invoice Period 01/02/2011 to 28/02/2011
Due Date 30/03/2011
Customer Type INDIVIDUAL
Phone Number 0129-2511161

Credit Limit 3000.00
Deposit 533.28

Account Summary

Previous Balance	Last Payment	Adjustments	Current Charges	Account Balance	Amount Payable
342.33	-2.00	110.00	255.89	710.22	711.00 (Rounded Up)

Plan ONE INDIA

Payment Details		Date	Amount(Rs.)
Description			
Payments		21/02/11	176.00
Payment Reversal		26/02/11	-178.00
Adjustments			
Adjustment Description			Charges
Cheques Dishonour Fee			100.00
Penalty For Late Payments Made			10.00
Total Charges (Rs.)			110.00
Recurring Charges			
Product	Plan	Period	Qty Rate Charges
LANDLINE	ONE INDIA	01/02/11 to 28/02/11	NA NA 180.00
Total Charges (Rs.)			180.00

Summary of Current Charges		Amount (Rs.)
Recurring Charges		180.00
One Time Charges		0.00
Usage Charges		102.00
Discount		-50.00
Tax		23.89
Total Charges		255.89

Usage Charges						
Description	Units	Duration/Vol	Gross Amt	Disc	Net Amt	
Phone Calls	77	00:54:53	77.00	0.00	77.000	
Local Cellular						
Local LL BSNL	24	00:14:50	24.00	0.00	24.000	
Local LL Other Operator	1	00:01:32	1.00	0.00	1.000	
Special Number Band 8	1	00:00:55	0.00	0.00	0.000	
Total Charges (Rs.)			102.00	0.00	102.00	

Tax Details		
Description	Tax Rate	Amount (Rs.)
Service Tax	10.00%	23.20
Educational Cess	0.20%	0.46
Higher Edu. Cess	0.10%	0.23

Discounts		
Discount Type	Period	Discounts
LL-FREE-CALLS-50-1	01/02/11 to 28/02/11	-50.00
Total Discounts (Rs.)		-50.00

Dear Customer, Now you can enjoy long conversation from Landline to any Landline in India at Local call rates (3 minutes per pulse). No additional STD charges will be levied.

अब पायें Broadband के साथ landline (incoming विलकन फ्री साथ ही साथ पायें 15 दिन के लिए unlimited free download ऑफर 31 March 11 तक दीय

अब जिंदगी भर करे मुफ्त बार्ते BSNL MOBILE से अपने लैंडलाइन पर अधिक जानकारी के लिए संपर्क करे 0129-2444444

Accounts Officer (TR)
Amount shown under 'Previous Balance', if already paid, may be ignored.
This is a Computer generated Bill and hence does not require any Signature.

E & OE

Counter Foll

Faridabad Telecom District

Account No.: 1004639762	BHARAT SANCHAR NIGAM LTD	Invoice No.: 10046397620017
Phone No. : 0129-2511161		Amount Due : 711.00
Invoice Date: 08/03/2011		Due Date: 30/03/2011
Mode of payment <input type="checkbox"/> Cash <input type="checkbox"/> Cheque/DD <input type="checkbox"/> Credit / Debit Card <input type="checkbox"/> E-payment <input type="checkbox"/> EFT		
Cheque/DD No. _____ Dated <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> Bank _____ Branch _____		
Please Charge Rs. _____ Against Card no. _____ <input type="checkbox"/> Visa <input type="checkbox"/> Masters <input type="checkbox"/> Diners <input type="checkbox"/> Amex		
Expiry Date <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> Signature _____ Card Holder's Name _____		
Please make crossed Cheque/DD/Pay order for Amount Payable(Round up) In favour of AO (Cash),BSNL, FARIDABAD		
Note: Post Offices / Banks to accept Bills against Account Number on or before Due Date only		

For bank use only Page 1 of 1

To,

Dated 29.11.2013

Age Enlightenment Trust,

In Collaboration with M/s SVC Ventures Pvt. Ltd

Lahri Infra Project (India) Pvt. Ltd.

H.No. 6-3-1091/13,14,15 Flat No. 206, 2nd Floor, Amrutha

Ville Apartments, RajBhawan Road, Somajiguda, Hyderabad-500082

Memo No. NC/LC-2707/2013/58892

SUBJECT:- Grant of license for setting up of a Group Housing Colony on the land measuring 8.419 acres falling in the revenue estate of village Sarai Khawaja in residential Sector-43, Faridabad

Reference to your application dated 25.06.2012 on the subject noted above vide application dated 25.06.2012 in collaboration with SVC Ventures Pvt. Ltd and Lahari Infra Projects (India) Pvt. Ltd. you have applied for grant of license to develop a Group Housing Colony on the land measuring 8.419 acres in residential sector-43, Faridabad under Policy dated 14.06.2012 for planned development of leftover land pockets.

After seeking site report from District Town Planner/Senior Town Planner, Faridabad the matter was examined in detail. It has been noticed that as per clause no. 3 of the said policy, where 20% sector limit for grant of Group Housing license stands exhausted no GH license will be allowed. As per the approved revised road circulation plan the net planned area of sector-43 is 364.44 acres and the present case cannot be considered of license under the policy dated 14.06.2012 as 20% component premises Housing (72.888 acres) in sector-43, Faridabad stands exhausted. Therefore, before rejection an opportunity of personal hearing was granted to you on 25.10.2013. On request from the Managing Partner, SVC Ventures Pvt. Ltd. and Lahri Infra Projects (India) Pvt. Ltd. the case was adjourned, which cannot be accepted as one last opportunity for 08.11.2013 was granted. However, the application is being decided on merits on basis of facts available on record and the request is being rejected on the ground that the case does not fulfill the requirements of policy dated 14.06.2012 as permissible 20% limit of Group Housing in stands exhausted. In view of above, your application is rejected on the ground that as per new planned area of Sector-43, no area is available for development of housing Component and accordingly your case falls out if seniority.

PLACE:- Chandigarh

Date:- 08.11.2013

TRUE TYPED COPY

FORM LC-D
 (See Rule 9)

Regd.

To

Age of Enlightenment Trust,
 In collaboration with SVC Ventures Pvt Ltd &
 Lahari Infra Project (India) Pvt Ltd,
 H.No. 6-3-1091/13, 14, 15 Flat No. 206, 2nd Floor, Amruba
 Ville Apartments, Rajbhawan Road, Somajiguda, Hyderabad-500082

Memo No: NC/LC-2707/2013/ 58892 Dated: 09/11/13

Subject: Grant of license for setting up of a Group Housing Colony on the land measuring 8.419 acres falling in the revenue estate of village Sarai Khawaja in residential Sector-43, Faridabad.

Reference your application dated 25.06.2012 on the subject noted above.

Vide application dated 25.06.2012 in collaboration with SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd you have applied for grant of license to develop a Group Housing Colony on the land measuring 8.419 acres in residential Sector-43, Faridabad under Policy dated 14.06.2012 for planned development of leftover land pockets.

After seeking site report from District Town Planner / Senior Town Planner, Faridabad, the matter was examined in detail. It has been noticed that as per clause no. 6 of the said policy, where 20 % sector limit for grant of Group Housing licenses stands exhausted, no GH licenses will be allowed. As per the approved revised road circulation plan, the net planned area of sector-43 is 364.44 acres and the present case cannot be considered for grant of license under the policy dated 14.06.2012 as 20% component permits for Group Housing (72.888 acres) in sector-43, Faridabad stands exhausted. Therefore, before sanction, an opportunity of personal hearing was granted to you on 25.10.2013. On request from the Managing Partner, SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd., the case was adjourned for 08.11.2013. Again, a request has been received for further adjournment, which cannot be accepted as one last opportunity for 08.11.2013 was granted. However, the application is being decided on merits on basis of facts available on record and the request is being rejected on the ground that the case does not fulfill the requirements of policy dated 14.06.2012 as permissible 20% limit of Group Housing in Sector-43 stands exhausted. In view of above, your application is rejected on the ground that as per Net Planned area of Sector-43, no area is available for development of Group Housing Component and accordingly your case falls out of scrutiny.

Place: Chandigarh

Date: 08.11.2013

(TRUE TYPED)

Director of Town & Country Planning, Haryana

SCO- 71-75 , Second Floor , Sector 17C, Chandigarh ,
Phone 0172-2549349 e-mail:tcphry@gmail.com website:- <http://tcpharyana.gov.in>

FORM LC-II.
(See Rule 9)

Regd.

To

SVC Ventures Pvt. Ltd. &
Lahari Infra Projects (India) Pvt. Ltd.
C/o Age of Enlightenment Trust,
6-3-1093/3/3, 2nd Floor KRB Towers,
Raj Bhawan Road, Somajiguda,
Hyderabad-500082.

Memo No.AK-(Asstt.)-LC-3203-2016/ 11152 Dated:- 2/6/2016

Subject: Grant of license for setting up of a Residential Plotted Colony on the land measuring 8.419 acres falling in the revenue estate of village Sarai Khawaja in residential Sector-43, Faridabad.

Ref:- Your application dated 29.04.2015 on the subject noted above.

Vide application dated 29.04.2015 in collaboration with SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd you have applied for grant of license to develop a Residential Plotted Colony on the land measuring 8.419 acres in residential Sector-43, Faridabad under Policy dated 14.06.2012 for planned development of left-over land pockets.

1. After seeking site report from District Town Planner / Senior Town Planner, Faridabad, the matter has been examined in detail and noticed that as per clause no. 2(iv) of the said policy "the site should be located in a developed sector. A developed sector, for the purpose of this criteria would be one where more than 75% of the "Net Planned Area" of such sector stands developed by any public sector agency viz HUDA, HSIIDC, Housing Board etc and the possession of plots stand handed over/offered to the allottees or by colonizer after obtaining licence under Act 8 of 1975 for which part/final completion certificate stands granted". This case can't be considered for grant of licence under the policy dated 14.06.2012, as 75% net planned area of sector-43, Faridabad not yet developed. Hence, before rejection, an opportunity of personal hearing was granted to you on 14.03.2016 in which no one appeared on behalf of your side, therefore, last opportunity was granted to you for 11.05.2016.

2. On 11.05.2016 hearing Ch. Srinivasa Rao authorized signatory of the company appeared on schedule date and time and requested to amend the sub clause (iv) of the Sr. no. 2 of the policy dated 14.06.2012 which cannot be accepted. Therefore, the licence application is hereby rejected.

(Arjun Kumar Gupta)

Director General Town & Country Planning,
Haryana, Chandigarh.

Endst. No. AK-(Asstt.)-LC-3203-2016/

A Copy is forwarded to the following for information and necessary action:-

1. Senior Town Planner, Faridabad.
2. District Town Planner, Faridabad.

Dated:-

(Vijender Singh)

District Town Planner (HQ)
For Director General, Town & Country Planning,
Haryana, Chandigarh.

4771

ANNEXURE
A/10

Non Judicial



Indian-Non Judicial Stamp
Haryana Government



Date : 14/10/2021

Certificate No. E0N2021J142
GRN No. 83189370



Stamp Duty Paid : ₹ 35000000
(Rs. Only)
Penalty : ₹ 0
(Rs. Zero Only)

Seller / First Party Detail

Name: M s age of enlightenment trust
H.No/Floor : 121ff Sector/Ward : Na LandMark : Dif galleria mayur ph 1 delhi
City/Village : Delhi District : Delhi State : Delhi
Phone: 98*****17



Buyer / Second Party Detail

Name : Svc and lahari
H.No/Floor : 509fiii Sector/Ward : Na LandMark : Road no 86 jubilee hills
City/Village: Shaikpet District : Hyderabad State : Telangana
Phone : 98*****17

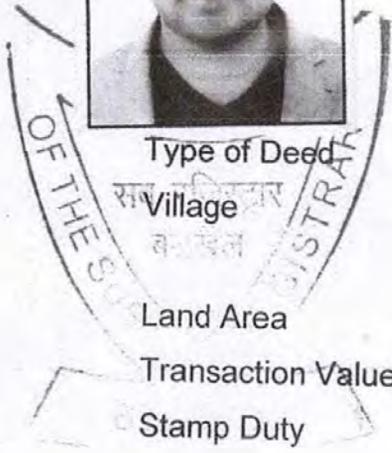
Purpose : SALE DEED



Document can be verified by scanning this QrCode Through smar



SALE DEED



: Sale Deed
: Sarai Khawaja, Tehsil Badkhal, District
Faridabad
: 67 Kanals 07 Marlas
: Rs. 50,00,00,000/-
: Rs. 3,50,00,000/-



THIS SALE DEED is executed at Faridabad on this 14th day of October 2021 by:

For Age of Enlightenment Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

FOR SVC & LAHARI

प्रलेख नं:4171

दिनांक:21-10-2021

डीड संबंधी विवरण	
डीड का नाम SALE URBAN AREA WITHIN MC	
तहसील/सब-तहसील बडखल	गांव/शहर सराय खवाजा ऊर् धोलीपुर स्थित Sarai Khawaja
शहरी - म्युनिसिपल क्षेत्र सीमा के अन्दर	अन्य क्षेत्र
पता : Sarai Khawaja	
भवन का विवरण	
भूमि का विवरण	
कृषि नहीं	67 Kanal 7 Marla
धन संबंधी विवरण	
राशि 500000000 रुपये	कुल स्टाम्प ड्यूटी की राशि 35000000 रुपये
स्टाम्प नं : e0n2021j142	स्टाम्प की राशि 35000000 रुपये
रजिस्ट्रेशन फीस की राशि 50000 रुपये	EChallan:83189534
	पेस्टिंग शुल्क 3 रुपये
Drafted By: Arjun Singh, Adv	Service Charge:200

यह प्रलेख आज दिनांक 21-10-2021 दिन गुरुवार समय 12:56:00 PM बजे श्री/श्रीमती/कुमारी एजआफ इनलायरन मैन्ट ट्रस्टthru Ram ShrivastavaOTHER निवास A214 New Friends Cly Delhi द्वारा पंजीकरण हेतु प्रस्तुत किया गया ।

For Age of Enlightenment Trust

उप/सयुक्त पंजीयन अधिकारी (बडखल)

हस्ताक्षर प्रस्तुतकर्ता
एजआफ इनलायरन मैन्ट ट्रस्ट

Trustee/Auth. Signatory

प्रलेख में वर्णित क्षेत्र नगर एवं ग्रामीण आयोजना विभाग के अधिनियम 1975 की धारा 7-ए के अंतर्गत अधिसूचित है इसलिए दस्तावेज को पंजीकृत करने से पूर्व संबंधित विभाग से अनापति प्रमाण पत्र प्राप्त कर लिया गया है ।

या

प्रलेख में वर्णित क्षेत्र नगर एवं ग्रामीण आयोजना विभाग के अधिनियम 1975 की धारा 7-ए के अंतर्गत अधिसूचित नहीं है इसलिए दस्तावेज को पंजीकृत करने से पूर्व संबंधित विभाग से अनापति प्रमाण पत्र की आवश्यकता नहीं है।

For Age of Enlightenment Trust

दिनांक 21-10-2021

उप/सयुक्त पंजीयन अधिकारी (बडखल)

एजआफ इनलायरन मैन्ट ट्रस्ट Trustee/Auth. Signatory

उपरोक्त केताव श्री/श्रीमती/कुमारी SVC and Lahari th. S. Saxena Rao Etc. पुत्र S Sridhar Rao है। प्रस्तुत प्रलेख के तथ्यों को दोनों पक्षों ने सुनकर तथा समझकर स्वीकार किया । प्रलेख के अनुसार 0 रुपये की राशि केता ने मेरे समक्ष किकेता को अदा की तथा प्रलेख में वर्णित अग्रिम अदा की गई राशि के लेन देन को स्वीकार किया ।दोनों पक्षों की पहचान श्री/श्रीमती/कुमारी M.C saxena, Adv पिता --- निवासी Ibd व श्री/श्रीमती/कुमारी Palla Santosh Kumar पिता P. Satyarao निवासी Hyderabad ने की । साक्षी नं:1 को हम नम्बरदार/अधियक्ता के रूप में जानते हैं तथा यह साक्षी नं:2 की पहचान करता है ।

For Age of Enlightenment Trust

दिनांक 21-10-2021

उप/सयुक्त पंजीयन अधिकारी(बडखल)

Trustee/Auth. Signatory

R. Saxena

M.C. SAXENA
Advocate

Distt. Courts, Sec.-12, Faridabad

For SVC & LAHARI

For SVC & LAHARI

Partner

M/s AGE OF ENLIGHTENMENT TRUST (PAN-AAATA0216C), registered vide Registration No. 1762/1978 Dated 10-05-1978, having its registered office at 121, First Floor, DLF Galleria Mayur Phase-1, New Delhi, acting through its Authorized Signatory MR. RAM SHRIVASTAVA (AADHAR NO. 8306 8788 5161) S/O LATE SH. ANAND PRAKASH SHRIVASTAVA R/o H.NO. A-214, NEW FRIENDS COLONY, DELHI -110025 duly authorized vide resolution Dated 27 August 2021, (hereinafter referred to as 'VENDOR'), which expression shall unless repugnant to the context, mean and include their successors, heirs, legal representatives, administrator, Power of Attorney holders, executors and nominated assigns, of the First Part;

IN FAVOUR OF

M/s SVC & LAHARI, Registered Partnership Firm Vide Registration No. 2164 of 2018, Dated 25-06-2018 Registered by the Registrar of Firms Hyderabad (South), Govt. of Telangana, having PAN- ACEFS3000L having office at Plot No. 509-F-iii/Road No. 86/Jubilee Hills/Shaikpet/Hyderabad (Telangana) INDIA, acting through its Authorized Signatory/Partners 1- MR. S. LAXMAN RAO (AADHAR NO. 9457 4793 2562) S/O S. SRIDHAR RAO R/O PLOT NO. 509-F-III, ROAD NO. 86, JUBILEE HILLS, HYDERABAD-500033, 2- MR. CH. SRINIVASA RAO (AADHAR NO. 3367 1108 8152), S/O SH. CH. VENKATESHWER RAO R/O FLAT NO. 102, PLOT NO. 57A, MLA. COLONY, ROAD NO. 12, BANJARA HILLS, HYDERABAD- 500034, (hereinafter referred to as 'VENDEE') which expression unless the subject or context requires otherwise shall mean and include his successors, heirs, legal representatives, administrator and nominated assigns of the SECOND PART.

For Age of Enlightenment Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

WHEREAS the VENDOR has represented that Vendor is lawful owner of the **land admeasuring 67 kanals 07 marlas** situated within the revenue estate of Village Sarai Khawaja, Tehsil Badkhal, Distt. Faridabad, Haryana, vide registered sale deed bearing document no. 4496 dated 17.09.1979 duly registered with sub-registrar, Ballabgarh, description of the above land is as following:

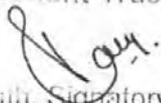
Rect. No. 70, killa No. 6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13),13(8-0),14 (8-0),15(8-0), 17/2 (7-10), 18(8-0), 19/1(1-13) Total Kita 11, Total **land measuring 67 Kanals 07 Marlas, Bearing Khewat No. 18, Khatoni No. 20**, situated in revenue estate of village Sarai Khawaja, Tehsil Badkhal, District Faridabad, as per Jamabandi for year of 2020-2021.

Total land admeasuring 67 Kanals 07 Marlas more specifically detailed and described in the SCHEDULE 'A' herein below, forming part and parcel of this sale deed, hereinafter referred to as '**Said Land**' and Vendor is intended to dispose of the Said Land to interested party for it's bonafide needs, requirements and better management.

WHEREAS, the Vendor has assured and represented that the above land is free from all encumbrances, charges, liens, exchanges, mortgages, attachments, agreement to sell (existing or expired), acquisition proceedings, injunctions, relating to the title or possession of the Said Land. The Vendor further represented that the Vendor has not signed any agreement to sell with respect to the Said Land.

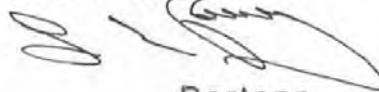
For Age of Enlightenment Trust

Trustee/Auth. Signatory



For SVC & LAHARI

Partner



For SVC & LAHARI

Partner



That the Vendor hereby covenants to the Vendee the absolute interest which the Vendor possesses in the Said Land and that the vendor has good title, interest, possession and rightful power and absolute authority to grant, convey, transfer or assign the same in any manner whatsoever.

That the Vendor hereby declares that the vendor has not done or been party to any act whereby the said property is or may be under any charge in title, claim, estate or otherwise, howsoever, or whereby the Vendor is prevented from conveying or assigning the property or any part thereof.

1. Whereas previously Vendor had entered into a Development Agreement with respect to the above land which was executed on 28.10.2011 and was duly registered with the Sub-Registrar Faridabad as document No. 12021 Dated 28-10-2011. This Development Agreement was executed between Vendor on one part as 'owner' and M/s SVC Ventures Pvt. Ltd. along with M/s Lahari Infra Projects (I) Pvt. Ltd. on second part. In this agreement, it was agreed that above said M/s SVC and M/s Lahari being the developers shall develop an infrastructure project in the above property. Pursuant to the Development Agreement a Special Power of Attorney was executed by vendor, being the 'owner' in favour of M/s SVC Ventures Pvt. Ltd. & M/s Lahari Infra Projects (I) Pvt. Ltd. on 23.11.2011 and the same was duly registered with the office of sub-registrar (III), Noida, District Guatam Budh Nagar, U.P. as document No. 4096 dated 23-11-2011. Vide this Special Power Attorney the possession of the

For Age of Enlightenment Trust

Trustee/Auth. Signatory



For SVC & LAHARI

Partner



For SVC & LAHARI

Partner



property was handed over by the Vendor to M/s SVC Ventures Pvt. Ltd. & M/s Lahari Infra Projects (I) Pvt. Ltd. for the purpose of development of the said land.

2. That both the developers in the above development agreements i.e. M/s SVC Ventures Pvt. Ltd. and M/s Lahari Infra Projects (I) Pvt. Ltd. formed a partnership firm on 18.06.2012 with the name of 'M/s SVC and Lahari' along with two other partners Mr. S. Laxman Rao and CH. Srinivasa Rao. This partnership firm is the Vendee herein.
3. Whereas thereafter, a Supplementary Agreement to Development Agreement was executed between the Vendor as 'owner' and M/s SVC Ventures Pvt. Ltd and M/s Lahari Infra Projects (I) Pvt. Ltd. as 'developers' on 10.09.2018 which was duly registered with the office of sub-registrar, Badkhal, District Faridabad vide document No. 4796 Dated 10-09-2018.
4. Whereas the Vendor which is a trust has unanimously resolved to sell the land to the Vendee by way of a resolution dated 27.08.2021, passed by the board of trustees and all the trustees have appended their signatures on the same, authorizing one of the Trustee Mr. Ram Shrivastava to execute this Sale Deed on behalf of Vendor.

AND WHEREAS the VENDOR for its bonafide purposes in accordance with the Trust Deed and requirements has sold the said land as per SCHEDULE 'A' to the

For Age of Enlightenment Trust

Trusted/ Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

VENDEE and the VENDEE has purchased the Said Land for a total sale consideration of **Rs. 50,00,00,000/- (RUPEES FIFTY CRORES ONLY)**.

NOW THIS SALE DEED WITNESSETH AS UNDER:

1. PROPERTY/LAND SOLD AND CONSIDERATION:

That the total consideration of the said land is **Rs. 50,00,00,000/- (RUPEES FIFTY CRORES ONLY)**. The payment of aforesaid total sale consideration is agreed to be made by the Vendee to the Vendor in the following manner :-

S.No.	Cheque No.	Bank	Branch	Amount
1	000013	AXIS Bank	Begumpet	Rs. 10,000,000/-
2	000014	AXIS Bank	Begumpet	Rs. 5,000,000/-
3	000015	AXIS Bank	Begumpet	Rs. 5,000,000/-
4	000016	AXIS Bank	Begumpet	Rs. 5,000,000/-
5	000017	AXIS Bank	Begumpet	Rs. 5,000,000/-
6	000018	AXIS Bank	Begumpet	Rs. 5,000,000/-
7	000019	AXIS Bank	Begumpet	Rs. 5,000,000/-
8	000020	AXIS Bank	Begumpet	Rs. 5,000,000/-
9	000021	AXIS Bank	Begumpet	Rs. 5,000,000/-

For Age of Enlightenment Trust

Treasurer/Authorized Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

The Vendor has sold, conveyed, transferred and delivered to the Vendee subject to clearance/encashment of the afore mentioned cheques on their presentation by the Vendor and the Vendee had purchased from the Vendor all the said land measuring 67 Kanals 07 Marlas together with rights, titles and interests in the said property, their respective total shares in the said land, all rights of easements, appurtenances patent or latent situated at Village Sarai Khawaja Tehsil Badkhal, Distt. Faridabad.

That the VENDOR has assured and undertaken to the VENDEE that the VENDOR is the owner of the land measuring 67 Kanals 07 Marlas. The Vendor does hereby for itself and its successors covenant with the Vendee that notwithstanding any act, deed, matter or thing whatsoever by the Vendor or any person or persons lawfully or equitably claiming by, from, under, through or in trust for them, made done committed omitted or knowingly suffered to the contrary, THAT the Vendor now has good and rightful power and absolute authority to grant, release, convey and assure the Said Land hereby granted, released or assured or intended so to be, unto and to the use of the Vendee forever in the manner aforesaid AND THAT it shall be lawful for the Purchaser from time to time and at all times hereafter, to peaceably possess and enjoy the Said Land and of every part thereof, to use for their own use and benefit, without any interruption, claim or demand, whatsoever, from or by the Vendor or by any other person or persons lawfully or equitably claiming by, from, under or in trust for them.

For Age of Encashment Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

2 COVENANTS OF THE VENDOR:

- 2.1 The Vendor has sold, conveyed, transferred, delivered and assigned to the Vendee, all its rights, titles and interests in the Said Land, absolutely and forever.
- 2.2 The Vendor is bound by its representations with regard to the title of the Said Land and in the event any defect in the title is found or in case any representation is found to be untrue or incorrect then the Vendor shall indemnify and hold harmless the Vendee against any claims, damages or other losses. The Vendor further declares and covenants that he has been left with no share in the lands mentioned in Schedule A of the property and he will not raise any objection to the sanction of mutation in favour of Vendee. The Vendor further assures and undertakes that he will always be available for execution of any supplementary or correction deed, if any, ever needed by Vendee in respect of the lands mentioned above.
- 2.3 That the possession of said land was given to M/s SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd. by the VENDOR for the purpose of development of the said land on Dated 28-10-2011. Now, the physical possession of the said land has been delivered by the Vendor to the Vendee and the Vendor is left with no right, title, claim or interest in the Said Land and the Vendee has become the owner and in possession of said land, the Vendee can enjoy all the rights, title and interest in the Said Land without any obstruction or hindrance from any person in any manner whatsoever.

For Age of Consentment Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

3. THE VENDOR HEREBY REPRESENTS TO VENDEE THAT:

- (a) The Vendor has valid and marketable title over the Said Land, with a subsisting right to make the transfer in the manner contemplated in this Sale Deed.
- (b) The Vendor has a clean and unrestricted right thereto, and the Vendor has an absolute, unfettered and unrestricted right to sell and transfer the same to the Vendee and execute this Sale Deed.
- (c) The transfer of the Said Land by the Vendor to the Vendee in the manner contemplated in this Sale Deed has resulted in the Vendee becoming an absolute owner and continuing to be in unrestricted and unhindered possession of the Said Land.
- (d) The Said Land is not subject to any easement rights.
- (e) The Said Land is not affected by or is subject to any of the land ceiling laws and there is no restriction or other legal impediment on transfer of the Said Land by the Vendor to the Purchaser.
- (f) The Vendor through its authorized Signatory has full power and authority to execute, deliver and perform this Sale Deed, and the Vendor has taken all necessary actions to authorise the execution, delivery and performance of this Sale Deed which constitutes its legal, valid and binding obligation enforceable against it in accordance with the terms hereof.

For Agent

Trust

[Handwritten Signature]

Trustee/Authorized Signatory

For SVC & LAHARI

[Handwritten Signature]

[Handwritten Signature]

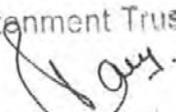
Partner

For SVC & LAHARI

[Handwritten Signature]

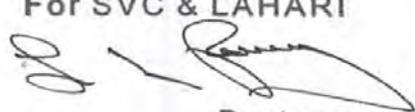
Partner

- (g) It is well within the knowledge of the Vendee that as on date there is no any genuine litigation or proceedings of any nature whatsoever in connection with the Said Land that may affect or are likely to affect, the execution of this Sale Deed, the transfer thereof, or the Vendor's title to the Said Land.
- (h) That the Vendor assures the Vendee that the said land is free from all kinds of encumbrances such as sale, gift, mortgage, disputes, injunctions , acquisition, attachment in the decree of any court, lien, will, Trust, Exchange, Lease, Legal Flaws, claims, prior Agreement to sell etc. and if it is ever proved otherwise, or if the whole or any portion of the Said Land are ever taken away or goes out from the ownership and possession of the Vendee on account of any legal defect in the ownership and title of the Vendor, then the vendor will be liable and responsible to make good the loss suffered by the Vendee and keep the vendee indemnified, safe and harmless against all such losses, costs, damages and expenses accruing thereby to the Vendee.
- (i) That upon execution and registration of the present sale deed, the above mentioned Development Agreement, Special Power of Attorney and Supplementary Agreement to Development Agreement with M/s SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd. would come to an end by virtue of the present Sale Deed and it's Execution.

For Age of Enlightenment Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

- (j) That the original Title Deed bearing document No. 4496 dated 17.09.1979 along with other link documents with respect to the Said Land have been handed over by the Vendor to the Vendee.

4. STAMP DUTY AND REGISTRATION CHARGES:

The Vendee has incurred the stamp duty, registration related charges for execution of registration of the Sale Deed, as per specific agreement between the parties.

SCHEDULE 'A'

Description of the Land Under Sale:-

Rect. No. 70, killa No. 6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2 (7-10), 18(8-0), 19/1(1-13) Total Kita 11, Total land measuring **67 Kanals 07 Marlas, Bearing Khewat No. 18, Khatoni No. 20**, situated in revenue estate of village Sarai Khawaja, Tehsil Badkhal Distt. Faridabad as per Jamabandi for year of 2020-21.

IN WITNESS WHEREOF the Vendor has signed this Sale Deed at the place, day, month and year first hereinabove written in the presence of following witnesses:

WITNESSES :

1. M.C. SAXENA
Advocate
Distt. Courts, Sec.-12, Faridabad

For Age of Enlightenment Trust

Trustee/Auth. Signatory
VENDOR

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner
VENDEE

2. P. Santosh Kumar

(P. SANTOSH KUMAR)
S/o P. SATYA RAO.
K.L.N - Reddy Colony
HANUMAN KOWDA.
TELENGANA.

3) - 1 ARUN Kumar Shrivastava
870 U.S. Shrivastava
HBC. Faridabad.

DRAFTED BY
Arjun Singh
ARJUN SINGH LALL
Advocate
Faridabad (Haryana)

Reg. No.

Reg. Year

Book No.

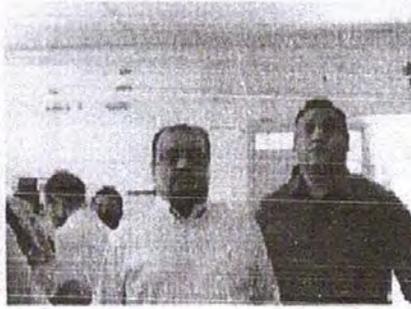
4171

2021-2022

1



विक्रेता



क्रेता



गवाह

उप/सयुक्त पंजीयन अधिकारी

विक्रेता :- thru Ram Shrivastava OTHER एजअफ इलाखरस देव दस्यु For Age of Enlightenment Trust
 For SVC & LAHARI For SVC & LAHARI

क्रेता :- SVC and Lahari th. S. Taxman Rao
 Etc.

Partner

Partner

Trustee/Auth. Signatory

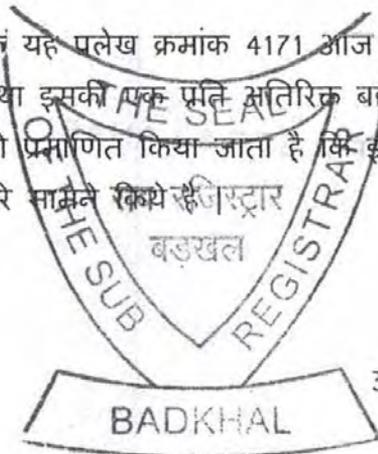
गवाह 1 :- M.C. saxena, Adv.

गवाह 2 :- Palla Santosh Kumar

प्रमाण पत्र

प्रमाणित किया जाता है कि यह पलेख क्रमांक 4171 आज दिनांक 21-10-2021 को बही नं 1 जिल्द नं 5 के पृष्ठ नं 42.5 पर किया गया तथा इसकी एक प्रति अतिरिक्त बही संख्या 1 जिल्द नं 123 के पृष्ठ संख्या 19 से 21 पर चिपकाई गयी। यह भी प्रमाणित किया जाता है कि इस दस्तावेज के प्रस्तुतकर्ता और गवाहों ने अपने हस्ताक्षर/निशान अंगूठा मेरे सामने किये हैं।

दिनांक 21-10-2021



उप/सयुक्त पंजीयन अधिकारी(बडखल)

Form LC-1
(See rule 3 (1))

To,
The Director General,
Town and Country planning, Haryana,
Chandigarh.

Sir,

We beg to apply for grant of license to set up an residential plotted colony under DDAY project on an area measuring 5.01 acres falling in the Revenue Estate of Village Sarai Khawaja, Tehsil and District Faridabad situated in residential Sector - 43, Faridabad.

The requisite particulars are as under :

- | | | |
|----|--|--|
| 1. | Name | M/s SVC & Lahari |
| 2. | Partners | 1. Ch. Srinivas Rao 2.Sh. S. Laxman Rao |
| 3. | Occupation | Real Estate Developers |
| 4. | Permanent Addresses | Regd. Off.: Plot No.509-F-III, Road No.86
Jubilee Hills, Hyderabad-500033 |
| 5. | Address for the purpose of Correspondence | Regd. Off.: 6-3-904, 3 rd Floor,
Behind Yashoda Hospital,
Somajiguda, Hyderabad - 500082 |
| 6. | Whether applicant is income tax payer, if so, the amount of income tax paid namely. during each of the last three years. | The Promoters of this project had been working independently in their respective companies
1. M/s SVC Ventures Pvt. Ltd. 2. M/s Projects (India) Pvt. Ltd. for the last most than 5 years and have completed around 30 construction / building projects which include various Govt. projects & private projects. Now the promoters of both the companies have constituted M/s SVC & Lahari partnership firm for the purpose of present and future projects. Therefore last three years ITR's of both companies mentioned above are attached herewith. |
| 7. | Details of movable/ immovable Property held by the applicant. | Details of moveable /immovable property owned / possessed by both partners i.e. SVC Ventures Pvt. Ltd. And M/s Lahari Infra Project (India) Pvt. Ltd. have been mentioned in schedule of |

annexure attached with ITR's which comes to Rs. 4,83,50,055/- .

In addition to the above the present project being a joint venture project in collaboration with M/s Age of Enlightenment Trust land measuring 5.01 acres comprising khasra number 70// 8/2(3-12) 9/1(1-13), 12/2(1-13), 13(8-00), 14(8-00), 17/2(7-10), 18(8-0), 19/1(1-13) Total Land 5.01 Acres revenue estate of Village Sarai Khawaja, Tehsil & District Faridabad.

8. Whether the applicant had ever has been granted permission to set up a colony Under any other law, if so, details thereof.

Yes, M/s Lahari Infra Projects (India) Pvt. Ltd. been recently granted 12 Licences by Govt. of Telangana under relevant Act/Rules which are on going projects. Similarly M/s SVC Ventures Pvt. Ltd. has been granted 5 projects by Telangana and Andhra Pradesh Govt. under relevant Act/Rules. List showing name of projects along with permission letter are enclosed.

9. Whether the applicant has ever managing Established a colony or is establishing and if so, details thereof

One of the partner Ch. Srinivas Rao is also partner in M/s Lahari Construction , M/s Lahari Ventures, M/s Lahari Projects and M/s Lahari Properties wherein so far 42 development projects have been completed. A list showing details of completed projects is enclosed. Similarly the other partner Sh. S. Laxman Rao is managing director in M/s SVC Ventures Pvt. Ltd. wherein so far 3 development projects have been completed as per list enclosed.

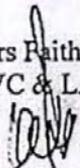
10. Any other information the applicant likes to furnish

N.A

1. Required documents in triplicate have already been submitted along with our earlier application in Form LC -1 dated 22-03.-2018 for grant of license to set up an Affordable Housing Project on this land measuring 5.01 acres comprising Khasra Nos 70/8/2, 9/1,12/2,13,14,17/2,18,19/1 falling in the Revenue Estate of Village Sarai Khawaja, Tehsil Badkhal, District Faridabad situated in residential sector-43 , Faridabad.
2. The name and qualification of the engineers responsible for the execution of the development works of the colony have already been submitted along our earlier application dated 28-03-2021 for grant of license for development of an Affordable Housing Colony on this land measuring 5.01 acres.
3. Scrutiny fee of Rs.2,06,810/- (in words Two Lakhs Six Thousand Eight Hundred and Ten only) through online transfer vide reference No. NEFT /SK/AXSK2129900295547/008/Haryana EG/Citi Bank dated 26-10-2021 for grant of license set up an residential plotted colony under DDAY project on the land under reference :-
4. It is further requested that we may be exempted from providing the following amenity/amenities in the proposed colony and an explanatory note in triplicate along with plans marked A, B, C (so on) as to why the said amenity/amenities are not required in the colony is enclosed: -
5. We solemnly affirm that the given in para I above are correct to the best of my/our knowledge and belief.

Dated : 22nd October 2021
Place: Faridabad

Yours Faithfully
For SVC & LAHARI


(Authorized Signatory)



carbon footprint and environmental impact.

ANNEXURE A-12

Directorate of Town & Country Planning, Haryana

Nagar Yojana Bhavan, Plot No. 3, Sector-18A, Madhya Marg, Chandigarh

Web site tcpharyana.gov.in - e-mail: tcpharyana7@gmail.com

Regd.

LC-III

(See Rule 10)

To

SVC & Lahari,
Regd. Off, Plot no. 509-F-III,
Road no. 86, Jublee Hills,
Hyderabad-500033.

Memo No. LC-3750/LC-4602-JE (SK)-2021/28183

Dated: 03-11-2021

Subject: Letter of Intent for grant of licence for setting up of Affordable Residential Plotted Colony under DDJAY Scheme Instead of Affordable Group Housing colony over an area measuring 5.00625 acres in Village Sarai Khawaja, Sector-43, Faridabad -SVC & Lahari.

Please refer your application dated 09.09.2021 & 27.10.2021 on the matter cited as subject above.

Your request for grant of licence under section 3 of the Haryana Development and Regulation of Urban Areas Act, 1975, Rules, 1976 framed there under and Affordable Plotted colony under policy 2016 Deen Dayal Jan Awas Yojna over an area measuring 5.00625 acres in the revenue estate Village Sarai Khawaja, Sector-43, Faridabad has been examined and it is proposed to grant license for setting up of aforesaid plotted colony. You are, therefore, called upon to fulfill the following requirements/ pre-requisites laid down in Rule 11 of the Haryana Development and Regulation of Urban Areas Rules, 1976 within a period of 60 days from the date of issue of this letter, failing which request for grant of license shall be refused.

2. To furnish bank guarantees on account of Internal Development Works for the amount calculated as under:-

Internal Development Works

- Residential component = 4.806 acres x 20 lacs = Rs. 96.12 lacs,
- Commercial component = 0.20025 acres x 50 lacs = Rs. 10.013 lacs.
- Total amount of IDW = Rs. 106.133 lacs
- BG to be demanded = Rs. 26.534 lacs is required to be deposited or to mortgage 15% of saleable area.

OR

* You may mortgage 15% saleable area against submission of above said BG and in case, said option is adopted, then the area to be mortgaged may be indicated on the layout plan to be issued alongwith the license alongwith the revenue details thereof. The mortgage deed in this regard shall be executed as per the directions of the Department.

EXTERNAL DEVELOPMENT CHARGES:-

- Plotted-component = 4.806 x 93.687 lacs = Rs. 450.2598 lacs
- Commercial component = 0.20025 x 374.747 lacs (150%) = Rs. 75.0431 lacs
- Total = Rs. 525.3029 lacs and 75% of which is Rs. 393.9772 lacs
- As per policy dated 05.12.2018, 25% recovery before grant of licence i.e. Rs. 98.4943 lacs alongwith Bank Guarantee of Rs. 73.8708 lacs balance amount Rs. 295.4029 lacs shall be paid in 6 half yearly installments with interest.

Director

Town & Country Planning
Haryana, Chandigarh

Bank Guarantee

It is made clear that Bank Guarantee of Internal Development Works has been worked out on the interim rates and you will have to submit the additional Bank Guarantee, if any required, at the time of approval of Service Plan/Estimate. With an increase in the cost of construction, you would be required to furnish an additional bank guarantee within 30 days on demand.

3. To execute two agreements i.e. LC-IV & LC-IV-B on Non-Judicial Stamp Paper. Copies of the specimen of said agreements are enclosed herewith for necessary action.
4. That you shall add additional clause in the bilateral agreement as per the instruction dated 14.08.2020 with regard to "Auto-credit of 10% of receipts from the '70% realisations account' maintained under section 4(2)(1)(d) of the Real Estate Regulation & Development Act, 2016 to EDC".
5. That you shall deposit the following online at www.tcpharyana.gov.in:-
 - i. An amount of Rs. 98.4943 lacs against 25% of total External Development Charges.
 - ii. An amount of Rs. 52,13,958/- against balance licence fee.
 - iii. An amount of Rs. 24,61,625/- against Conversion Charges.
(Amount demanded in LOI is subject to audit and reconciliation).
6. That you shall earmark 50% saleable area in the layout plan, to be issued alongwith the license alongwith revenue detail, which is to be freezed as per clause 5(i) of the policy, dated 01.04.2016. The area so freezed shall be allowed to be sold only after completion of all Internal Development Works in the colony.
7. To furnish an undertaking on non-judicial stamp paper to the following affect that:-
 - i. You shall deposit an amount of Rs. 61,54,064/- against Infrastructural Development Charges (75% as per policy dated 24.01.2018) @ Rs. 375/- per Sqm for plotted component and @ Rs. 750/- per Sqm for commercial component for 150 % FAR, in two equal installments, First within 60 days from issuance of license and second within six months be paid online at www.tcpharyana.gov.in. In failure of which, an interest @ 18% per annum for delay period shall charged.
 - ii. You shall pay the balance amount of External Development Charges Rs. 295.4829 Lacs in equal six half yearly installment with interest as per policy dated 05.12.2018.
 - iii. You shall maintain and upkeep all roads, open spaces, public parks and public health services for a period of five years from the date of issue of the completion certificate unless earlier relieved of this responsibility and thereupon to transfer all such roads, open spaces, public parks and public health services free of cost to the Govt. or the local authority, as the case may be, in accordance with the provisions of Section 3(3)(a)(iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
 - iv. The EDC have been charged on the basis of EDC Indexation Mechanism Policy dated 11.02.2016, which stands approved by cabinet. If there will be any change in the said rates, then differential amount from the original calculation will required to be deposited as and when demanded by the Department.

- 74
- v. You shall transfer the area falling under sector roads/green belt forming part of licenced land, free of cost to the Govt. or the local authority, as the case may be, in accordance with the provisions of Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
 - vi. You shall integrate the services with Haryana Shahari Vikas Pradhikaran services as and when made available.
 - vii. You shall not claim any damage against the Department for loss occurred if any as the provisions of external development facilitates may take long time by HSVP, hence.
 - viii. You have not submitted any other application for grant of license for development of the said land or part thereof for any purpose under the provisions of the Haryana Development and Regulation of Urban Areas Act, 1975 or any application seeking permission for change of land use under the provision of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
 - ix. You have read and understand the contents of Affordable Plotted Housing Policy Deen Dayal Jan Awas Yojna-2016 and you shall abide by the terms and conditions of this policy in letter and spirit.
 - x. You will transfer 10% area of the licenced colony free of cost to the Government for provision of community facilities as earmarked on the layout plan of the colony. This will give flexibility to the Director to work out the requirement of community infrastructure at sector level and accordingly make provisions.
 - xi. You understand that the development/construction cost of 24m/18 m major internal roads is not included in the EDC rates and you shall pay the proportionate cost for acquisition of land, if any, alongwith the construction cost of 24m/18 m wide major internal roads as and when finalized and demanded by the Department.
 - xii. You shall obtain NOC/Clearance as per provisions of notification dated 14.09.2006 issued by Ministry of Environment & Forest, Govt. of India, if applicable before execution of development works at site.
 - xiii. You shall make your own arrangements for water supply, sewerage, drainage etc. to the satisfaction of DTCP till these services are made available from External Infrastructure to be laid by Haryana Urban Development Authority or any other execution agency.
 - xiv. You shall obtain clearance from competent authority, if required under Punjab Land Preservation Act, 1900 and any other clearance required under any other law.
 - xv. You shall provide the rain water harvesting system as per Central Ground Water Authority Norms/Haryana Govt. notification as applicable.
 - xvi. You shall use only LED fitting for internal lighting as well as campus lighting.
 - xvii. You shall make provisions of solar water heating system as per guidelines of Haryana Renewable Energy Development Agency and shall be made operational where applicable before applying for occupation certificate.
 - xviii. You shall convey the 'Ultimate Power Load Requirement' of the project to the concerned power utility, with a copy to the Director, within two months period from the date of grant of license to enable provision of site in licensed land for Transformers/Switching Stations/Electric sub-stations as per the norms prescribed by the power utility in the zoning plan of the project.

Director
Town & Country Planning
Haryana, Chandigarh

- xix. You shall arrange power connection from UHBYNL/DHBYNL for electrification of the colony and shall install the electricity distribution infrastructure as per the peak load requirement of the colony for which licensee shall get the electrical (distribution) service plan/estimates approved from the agency responsible for installation of external electric services i.e. UHBYNL/DHBYNL and complete the same before obtaining completion certificate for the colony.
- xx. It will be made clear at the time of booking of plots/commercial space that specified rates include or do not include EDC. In case of not inclusion of EDC in the booking rates, then it may be specified that same are to be charged separately as per rate fixed by the Govt. You shall also provide detail of calculation of EDC per Sqm/per sqft to the allottees while raising such demand from the plot owners.
- xxi. You shall keep pace of development atleast in accordance with sale agreement executed with the buyers of the plots as and when scheme is launched.
- xxii. The licence shall be valid initially for five years, which will be renewable further upto two years in accordance to the provision of Act No. 8 of 1975; Since, no further renewal will be allowed thereafter, hence, the project necessarily will have to be completed within a period of 7 years from the date of grant of licence, after getting the licence renewed, as per clause 1(ii) of the policy notified on 01.04.2016.
- xxiii. You have understood that clubbing of residential plots for approval of integrated zoning plan of two adjoining plots under same ownership shall not be permitted.
- xxiv. You will pay the labour cess as per policy instructions issued by Haryana Government vide Memo No. Misc. 2057-5/25/2008/2TCP dated 25.02.2010.
- xxv. You shall submit compliance of Rule 24, 26, 27 & 28 of Rules 1976 & Section 5 of Haryana Development and Regulation of Urban Areas Act, 1975, and shall inform account number and full particulars of the scheduled bank wherein you have to deposit thirty percentum of the amount received from the plot holders for meeting the cost of Internal Development Works in the colony.
- xxvi. No further sale of the licence applied land has taken place after submitting the application for grant of license and land is free from litigation.
- xxvii. You shall not give any advertisement for sale of plots/commercial area before the approval of layout plan.
- xxviii. No provision of the Haryana Ceiling on Land Holding Act, 1972 has been violated due to purchase of applied land.
- xxix. You shall follow the provisions of the Real Estate (Regulations and Development) Act, 2016 and Rules framed there under shall be followed by the applicant in letter and spirit.
- xxx. You shall abide by the terms and conditions of policy dated 08.02.2016 DDJAY and other directions given by the Director time to time to execute the project.
8. That you shall submit the original LC-I duly signed by authorized signatory and qualified engineer.
9. That you shall submit the Jamabandi of the applied land alongwith authentic mutation duly issued by Halqa Patwari and original copy of sajra plan
10. That you shall earmark 50% saleable area in the layout plan, to be issued alongwith the license alongwith revenue detail, which is to be freezeed as per clause 5(i) of the policy, dated 01.04.2016. The area so freezeed shall be allowed to sell only after completion of all Internal Development Works in the colony.

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11. That you shall abide by the final outcome of the decision taken on the issue of NCZ as per the recommendation of State Level Committee regarding exclusion of site from NCZ pocket.
 12. That you shall submit an indemnity bond indemnifying to DTCP with regard to loss if any occurred due to submission of documents for grant of licence.
 13. That you shall submit the ownership verification report from Deputy Commissioner, Faridabad before grant of licence.
 14. That you shall submit the corrected layout plan as per the DDJAY policy.
 15. That you will intimate their official Email ID and the correspondence on this email ID by the Department will be treated receipt of such correspondence.
- DA/as above.


(K. Makrand Pandurang, IAS)
Director, Town & Country Planning
& Haryana Chandigarh

Endst. No LC-3750/LC-4602-JE (SK)-2021/

Dated:

A copy is forwarded to the followings for information and necessary action:-

1. Senior Town Planner, Faridabad.
2. District Town Planner, Faridabad.


(Sunena)
District Town Planner (HQ)
For: Director, Town & Country Planning
Haryana, Chandigarh

To be read with LOI 28183 dated 03-11 of 2021

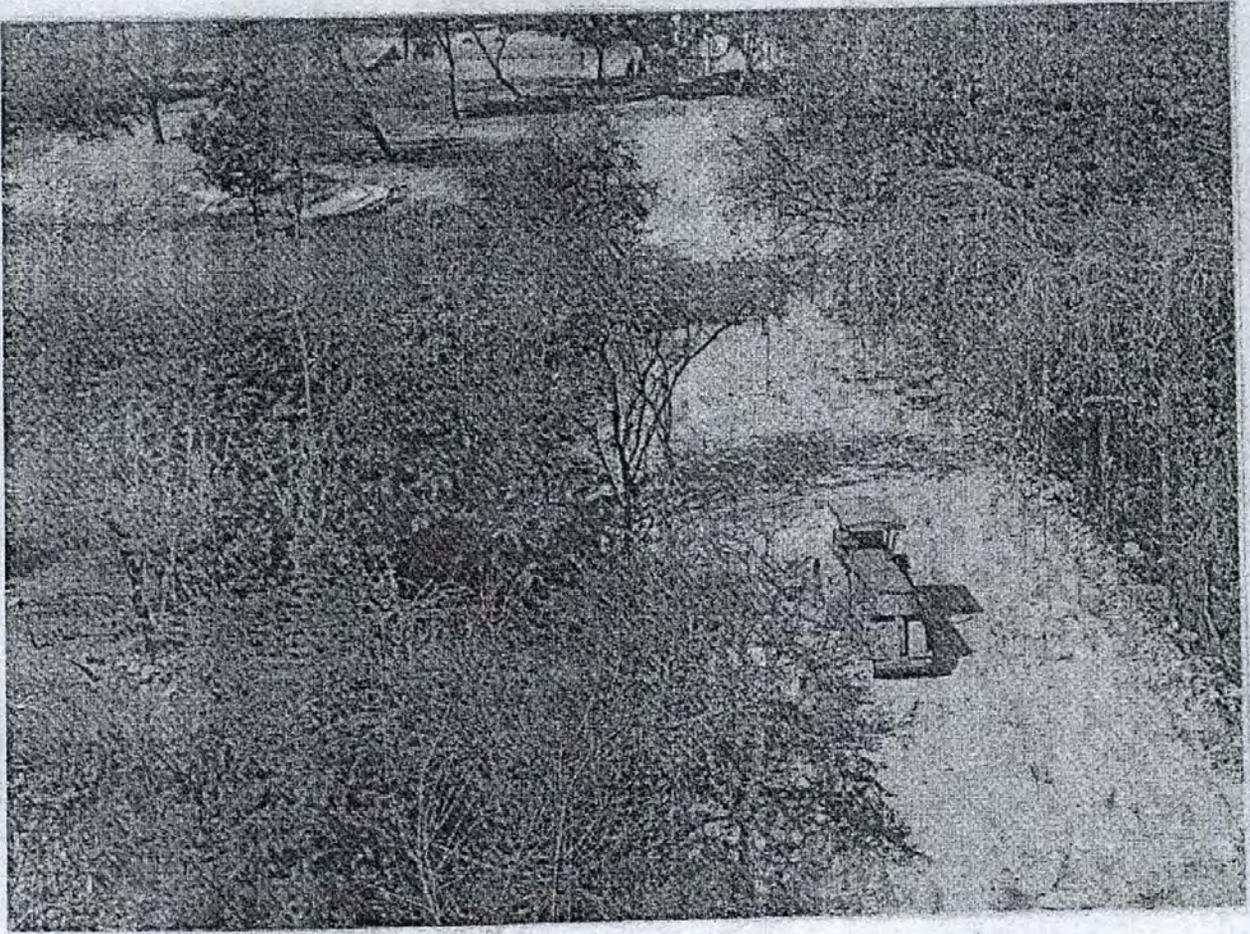
Detail of land owned by SVC & Lahari

Village	Rect. No.	Killa No	Area (K-M)	
Sarai Khawaja	70	8/2min	3-12	
		9/1	1-13	
		12/2	1-13	
		13	8-0	
		14	8-0	
		17/2	7-10	
		18	8-0	
		19/1	1-13	
		Total	40-1	

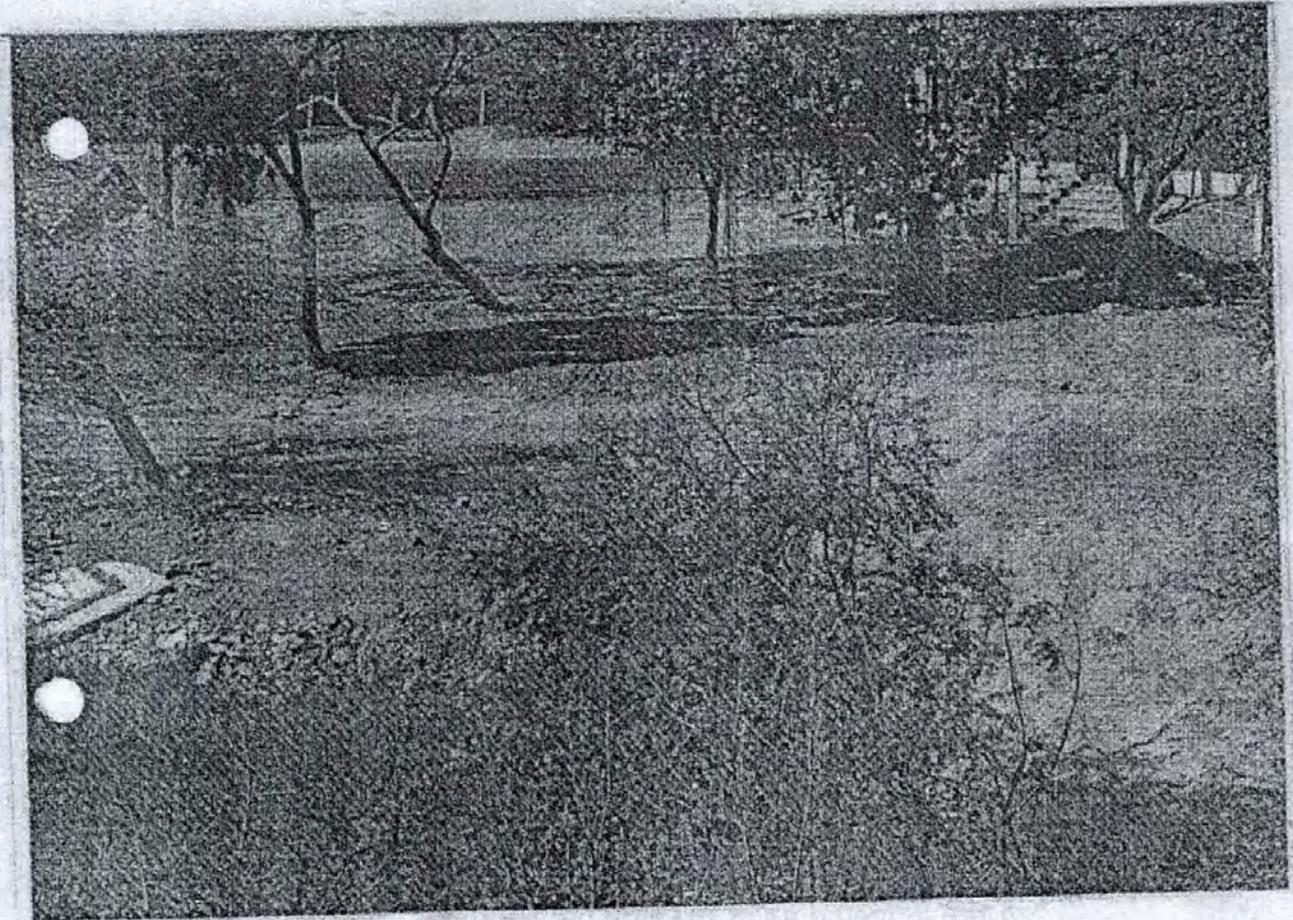
Director,
Town & Country Planning
Haryana
Jasvir Kaur

//TRUE COPY//

ANNEXURE A-9

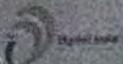


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(ANNEXURE A)



199202100001726

नकल जमाबंदी (फसल पटवार)

श्रीव : सराय खजाना

स्टवसल न. : 3

जिला : कपीठासद

तहसील : कदवान

साल : 2015-2016



1	2	3	4	5	6	7	8	9	10	11
खेपट वा जमाबंदी न.	खाली न.	नाम लख वा पती	विवरण सहील मासिक नाम	विवरण सहील अक्षरतकर	पूज वा सिंचाई के अन्य साधन वा नाम	नखर वासात वा मुरब्दे और चिन्ने वा खखर	रकबा और भिन्नन जमीन	दर और संख्या के रकबा के साथ लगान जो मुकरर देल है	दिरल वा हकीकत वा रीजलन और बाउर वा डन	अभियुक्ति
18	20	शोक लाल सिंह	राज.आफ इलाहाबाद मंडल	मकदूदा		5	6-0 बी.मु.			
//		सईरद सिंह	दरद	मासिक						
18		नखरदासन	राज.आफ इलाहाबाद मंडल	मकदूदा		7/2	7-9 बी.मु.			
			मासिक कपडा			10/7	7-9 बी.मु.			
			केवल सिंह पूर				7-9 बी.मु.			
			शामराज पूर				7-9 बी.मु.			
			बसदेव			9/1	7-9 बी.मु.			
			वासीदेव			12/2	7-9 बी.मु.			
			इकदार रामलाल			13	7-9 बी.मु.			
						14	7-9 बी.मु.			
						15	7-9 बी.मु.			
						17/3	7-9 बी.मु.			
						18	7-9 बी.मु.			
						15/1	7-9 बी.मु.			
						11	7-9			

2722



139202100001756

नक़ल जमाबंदी (पड़त पटवार)

Annexure: A-13

गाँव : सराय ख्याजा

हदबस्त न. : 3

जिला : फरीदाबाद

तहसील : बडगबल

साल : 2015-2016



खण्ड या जमाबंदी न.	खतीनी न.	नाम तरफ या पती	विवरण सहित मालिक नाम	विवरण सहित कारतकार	कुंए या सिंचाई के अन्य साधन का नाम	नम्बर खसरा या मुरखे और फिले का नम्बर	रकबा और जिम्न जमीन	दर और संख्या के ध्यारि के साथ लगान जो मुजरा देता है	हिस्सा या हकीयत का पैमाना और घाउ का ढंग	श्रमियुक्ति
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कुल गैर मजराआ

67-7

67-7 गै.मु.

श्रीमान जी,
 नक़ल मुताबिक जमाल के हैं।
 लजवा हिसाब जमाल नक़द वरुण पुं
 26/11/2024





DIRECTORATE OF URBAN
LOCAL BODIES
HARYANA



शहरी स्थानीय
निकाय निदेशालय
HARYANA

S. No. 070/2021-2022/070215962

Date: 02/Dec/2021

No Dues Certificate

In compliance of the provisions of the Haryana Municipal Corporation Act, 1994/ Haryana Municipal Act, 1973, No Dues Certificate is hereby issued to (M/S AGE OF ENLIGHTMENT TRUST AUTHORISED SIGNATORY ARUN SRIVASTAV) for the land/building located at (KHASRANO/6/7/8, KHASRANO/6/7/8 GREEN FIELD COLONY, Property ID: P07001785693 -Authorized) falling in the Municipal Limit of Municipal Corporation Faridabad after recover/deposition of Rs 0.00 municipal dues viz. property tax, fire tax, development charges, water & sewerage charges etc. against said land/building.

Declaration:

1. (a) This is only a No Dues Certificate for municipal dues as on date and it does not regulate the compliance of building regulations, change of land use, any fire safety regulations or any other compliance under any act/rules.
2. (b) This No Dues Certificate does not bar any competent authority to take action under their prevailing act/ rules.
3. (c) In case any discrepancies in the amount deposited is discovered by Municipal Corporation Faridabad at any stage, then it is in the rights of Municipal Corporation Faridabad to recover the difference from the citizen.
4. (d) This certificate, at any stage, does not hold the ownership of the property and cannot be claimed as an ownership certificate.
5. (e) This No Dues Certificate is valid for three months from the date of its issuance.

Disclaimer:

If there are still any outstanding dues such as Property tax, Development Charge, User Charge Water/Sewerage Charges etc. recoverable from the citizen by the ULB after issuance of this No Dues Certificate, such charges will be recovered by the concerned Municipality from the citizen separately.





प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana

ANNEXURE A/15



गैर-वन भूमि पर वन कानून उपयुक्तता के विषय में स्पष्टीकरण पत्र।
Clarification letter regarding applicability of forest laws on non forest land.

नाम Name	श्रीनिवास राव चिंतापतला Srinivasa Rao Chintapatla
संगठन का नाम Organisation Name	Svc And Lahari
वर्तमान पता Current Address	Mlas Colony Banjara Hills Hyderabad,,
भूमि स्थान Land Location	SARAI KHWAZA, Faridabad, Sarai Khwaja
भूमि मापन Land Measurements	5.0062 (Acre)
आयत नम्बर / मुरबा नम्बर Rectangle No./ Murba No.	70;

Reference No. (SRN):- X8D-8PE-1K8M
जारी करने की तिथि / Date of Issuance: 15-12-2021
जारी करने का स्थान / Place of Issuance: Faridabad
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/X8D8PE1K8M>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



गैर-वन भूमि पर वन कानून उपयुक्तता के विषय में स्पष्टीकरण पत्र।

Clarification letter regarding applicability of forest laws on non forest land.

किला नम्बर 70//8/2 Min,9/1,12/2,13,14,17/2,18,19/1
Killa Number

प्रयोजन Setting Up Of Township
Purpose



जारी करने की तिथि / Date of Issuance: 15-12-2021

जारी करने का स्थान / Place of Issuance: Faridabad

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/X8D8PE1K8M>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



गैर-वन भूमि पर वन कानून उपयुक्तता के विषय में स्पष्टीकरण पत्र।

Clarification letter regarding applicability of forest laws on non forest land.

Applicant Srinivasa Rao Chintapala located at village /city SARAI KHWAZA district Faridabad
made a proposal to use this land for Setting Up Of Township. It is made clear that:

- a) As per records available above said land is not part of notified Reserved Forest, Protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act, 1900.
- b) It is clarified that by the Notification No. S.O.8/PA 2/1900/S. 4/2013 dated 4th January, 2013, all Revenue Estate of Faridabad is notified u/s 4 of PLPA 1900 and S.O.81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Faridabad.
- c) If approach is required from Protected Forest by the user agency, the clearance/ regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. M/s Svc And Lahari whose land is located at village/city, SARAI KHWAZA District Faridabad must obtain clearance as applicable under Forest Conservation Act 1980.
- d) As per the records available with the Forest Department, Faridabad the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.
- e) All other statutory clearances mandated under the Environment Protection Act, 1986, as per the notification of Ministry of Environment and Forests, Government of India, dated 07-05-1992 or any other Act/ order shall be obtained as applicable by the project proponents from the concerned authorities.
- f) The project proponent will not violate any Judicial Order/ direction issued by the Hon'ble Supreme Court/ High Courts.
- g) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07.05.2002, 29.10.2002, 16.12.2002, 18.03.2004, 14.05.2008 etc. pertaining to Aravalli region in Haryana, which should be complied with.
- h) It shall be the responsibility of user agency/ applicant to get necessary clearances/ permissions under various Acts and Rules applicable if any, from the respective authorities/ Department.
- i) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher .

It is subject to the following conditions:

1. Clarification As Per Ro Faridabad Report And The Site Is Under General Section 4



Date: 15-12-2021
Place: Faridabad

Raj Kumar
(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/X8D8PE1K8M>

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 69 of 2022**

IN THE MATTER OF:

Parul Bawa ...Applicant

Versus

State of Haryana ...Respondent

VAKALATNAMA

KNOW ALL to whom these present shall come that I, Ch. Srinivasa R S/o Sh. Ch. Venkateshwer Rao, aged about 49 years, having its office at Plot No. 509-F,-III, Road No. 86, JUBILLE HILLS, Hyderabad-500033.

The above named Respondent, do hereby appoint (herein after called by advocate/s) to be my/our Advocate in the above-noted case authorize him:-

Saurabh Rajpal
2nd & 3rd FLOOR, DEFENCE COLONY,
NEW DELHI-110024
9971792885
E-Mail:-advocatesaurabhrajpal@gmail.com

ASHWIN GARG
(D/4077/2020)

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and /or deny the documents of opposite party.

to withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise in any manner relating to the said case.

to take execution proceedings.

to deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things necessary to be done for the progress and in the course of the prosecution of the said case.

to appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby given to the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

I/We the undersigned do hereby Agree to ratify and confirm all acts done by the Advocate or his substitute in my/our own acts, as if done by me/us to all intents and purpose.

I/We undersigned that I/We or my/our duly authorised agent would appear in court on all hearings and will appear for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this _____ day of _____ 2022
Accepted subject to the terms of the fees

ADVOCATE

Saurabh Rajpal
D/928/2014

Ashwin Garg

For SVC & LAHARI

Ch. Srinivasa Rao

Partner

(Ch. Srinivasa Rao)
Managing Partner
of M/s SVC and Lahari





Service of the Reply on Behalf of SVC Lahri in O.A.No. 69 of 2022 titled as Parul Bawa Vs State of Haryana

1 message

Saurabh Rajpal <advocatesaurabhrajpal@gmail.com>
To: parul-bawa@hotmail.com, rkjust25@gmail.com

10 September 2022 at 12:49

Respected Sir(s),

kindly find attached herewith the Reply on Behalf of SVC Lahri in [O.A.No. 69 of 2022](#) titled as Parul Bawa Vs State of Haryana.

Thanks & Regards

Saurabh Rajpal
Advocate for Respondent (SVC & Lahri)
9971792885

 **Compress Reply.pdf**
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